### THE REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL, 1964 contd.

SHRI BHUPESH GUPTA (West Bengal) : Sir, we have heard a very interesting speech about democracy delivered by Shri Hathi. It seems that the importance of being Shri Hathi lies only in speaking about something which everybody knows— good things—namely, that we should be democrats, we should run democracy well and we should not do this and that thing. In this connection, we are discussing the question of the return of election expenses. Our idea was to eliminate this provision from the law.

#### [THE VICE-CHAIRMAN (SHRI M. RUTHNA-SWAMY) in the Chair]

The whole idea was to make it obligatory ior a candidate to give election returns showing the expenditure. But as I said, Mr. Vice-Chairman, these are secondary matters. I do not believe that this Congress Government is at all serious about democracy. I do not believe that even when you abolish all these things, even if you provide for a more stringent law, the situation is going to be fundamentally any different from what it is today. I can tell you that Shri Gulzarilal Nanda went to Calcutta to explore the possibility of breaking what he called the deadlock in the Legislature there. The entire West Bengal Opposition in the Legislature is out of the House. Well, they have boycotted *it* following suspension, mass arrests and so on. Now, naturally, if he were at all serious that the West Bengal Legislature shouJd come to function properly, then he should release all those people, MLAs and MLCs, who are in detention there. Up to now we find that though some have been released from prison, many others, about 20 or so, are still in detention. Am I to understand, Mr. Vice-Chairman, that the parliamentary institutions in our country are going to be run by the party in power putting the Opposition members en masse in detention and then taking advantage of that ? It can never happen. Therefore, when these people issue sermons to the country about democracy, other people laugh and take a cynical disregard of what they say because it is all sermons and platitudes on their part, neither of which they practise when it

comes to their self-interest. I will just give an example. The primary demand is being made by the Opposition leaders to the Chief Minister that all the members of the Legislature in West Bengal who are in detention should ba set free so that conditions could be created for the normal functioning of parliamentary institutions. Up to now that has not been done. Here is the other House. Shri Gopalan, a sitting Member of Parliament and a leading Member of Parliament and that too in the opposition, is in detention because some people want him to be detained and along with hirn, several members of his party, practically a sizeable group, in the Lok Sabha are in detention today. Now, am I to understand that this is the way in which they are going to run democracy? Therefore, I say that I have really no faith in them. I think the way in which the Congress ruling class is behaving is a negation of democracy. This is what I would like to say. Shri Pathak is sitting there, he will make arguments in favour of his case.

If he had been on this side, he would have produced another argument. That Ls the task of the eminent lawyer in the country. The argument depends on whether you get a Ministry or sufficient favours. I am not saying that Mr. Pathak asks for sufficient favours. But certainly he cannot deny that he got the Ministry. This is the position. Therefore, I say that these are all secondary matters. But what we are discussing is that as far as money is concerned, money will come. Can this gentleman think of winning election without the power of money ? I know there are individuals in his party who may win election without money. But taking the party as a whole this party which controls about 70 per cent, of the seats with less than 50 per cent, votes in the country, would not be in a position to command so many seats, out of proportion to its electoral strength, but for the money that it gets from big business. Therefore, it is big business which inducts money into elections and raises election expenditure and then it becomes a matter of corruption at the time of submitting election returns.

I have seen, Mr. Vice-Chairman, what isolation the Congress suffers from in West Bengal. I was in West Bengal for a whole week. The Party is completely iso-

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lated. Congressmen have disappeared. Big Congressmen, I do not know where they are. Many of them may be good too, but before the wrath and anger of the people, before the allembracing unity of the entire Bengali people. they have disappeared. Why ? Because they have behaved in this manner. How are they going to fight the election without the money a At the time of elections again, they will approach the big people, multi-millionaires, and others, in Calcutta in order to get money. And I can tell you the food situation in West Bengal is largely the result of the fact that the 'Congress Party in West Bengal, as indeed in other places, realised handsome subscriptions and donations from the big landlords and hoarders. That is why, Mr. Vice-Chairman, when the levy was introduced by Mr. Profulla Sen, the Chief Minister of West Bengal, the procurement policy of the Government laid down by him was not implemented against the big landlords and jotdars. And why was that not done ? Everybody knows it. They helped the Congress candidates, spent money on Congress election campaign. In such a situation, when the ruling party behaves in this manner, realises, donations from the big people and indulges in heavy expenditure for winning election, how any change in law would make any difference to the situation ? Therefore, the main thing in this connection is for the ruling party to decide as to whether or not it is time for it to disengage itself from the clutches of the big money in the matter of election. This is the main thing that I wish to point out in this connection. Once it is done, I do not think the election expenditure problem will be such a problem which would have to be discussed in this House or outside in the country. Maybe, here and there deviations will take place, lapses will take place. But by and large there will not be any corrupt practices. But the ruling party exactly does the opposite. It exactly sets a wrong example before others. If the ruling party goes in for money and expenditure of that type, others naturally will be tempted to do the same thing. Therefore I say that the main responsibility for the malpractices in the matter of election expenses, as also in •he matter of some fraudulent election results, must be owned by the Congress Party, must be owned by the Government

which thrives on such things. It is no use trying to blame others unless you correct yourself. This point has to be borne in mind.

As far as our position is concerned, we should like the elections to be as cheap as possible. We should like the elections to be as free as possible from the influence of money or power, from the influence of anything that is bad either in social or in political life. Certainly we should not like elections to be fought on the strength of the money and the elections funds that a party collectively or a candidate individually can command. That is our position quite clear.

But then they are arranging things in such a manner that unless you spend money you cannot conduct the elections. For example, the Congress Party brings in motor vehicles in the elections. As you know, in the Orissa midterm election, they contested about 128 seats or so, and it is well known that Mr. Biju Patnaik brought about 136 jeeps from the concern, Mahendra and Mahendra. The number of these jeeps was so much that some of them could not be used because they were not needed, apart from other costs that were there. These cars were sold again to some other concern in Calcutta. I should like to know how much these cars were sold for. May I know whether this item was included, shall we say, within the election expenses permissible in the case of an individual candidate 7 A mere jeep would cost anything about Rs. 12,000 or Rs. 13,000.

Now certainly the Party spent that money. Everybody knows that this money was spent. It was done quite openly. We saw new jeeps going round the entire State, new jeeps suddenly brought in there by the Chief Minister, rather the aspirant Chief Minister of that time and who did become the Chief Minister, Mr. Biju Patnaik. He succeeded in winning the election with the use of the big money and jeeps. Am I to understand that this Party Government is going to have any control over the use of funds? Can it restrict immorality in this respect so that things are proved better ? I do not think so. I do not want to go into this very much.

Mr. Vice-Chairman, as far as the Congress Party is concerned, it is the source of

all corruption in our public life. The Congress Party in power is the source of all corruption in public life.

SHRI M. P. BHARGAVA (Uttar Pradesh) : Question.

SHRI BHUPESH GUPTA: There are individual Members there for whom I have got the highest regard. That is not at all the thing. What I say is the ruling party is behaving as a politically, morally, corrupt party and the more it gets isolated from the people the greater it indulges in unmitigated corruption. That is what is happening. Once there is corruption in the texture of the administration, in the texture of its behaviour, whether the corruption is expressed in political, economic or other problems, you have a projection of that corruption in all spheres of life and the entire atmosphere is poisoned by the behaviour of the ruling party.

THE VICE-CHAIRMAN (SHRI M. RUTHNASWAMY) : May I remind the hon. Member that he is making this speech in continuation of a speech made by him a fortnight ago and, therefore, he should come to an end soon ?

SHRI BHUPESH GUPTA : A fortnight, Mr. Vice-Chairman, is a long time. You forget everything that you said a fortnight ago. A little reminder is needed. Therefore, when I say the "Congress Party", I mean the Congress Party in power, in administration, in relation to it. I do not cast any aspersion on individual members of the Congress Party. There are good Congress Members. There are also not so good Congress Members. There are poor Congress Members who are not corrupt and there are others who might be open to that charge. These things have been found out by investigation and so on. Therefore, I say the real source of corruption in running our Parliamentary institutions and democracy is the Congress Party and the Congress Government. You see how they are behaving. As I said, in every sphere they are behaving in a corrupt way. Corruption does not mean only when you lake money as bribe. Corruption means when you are lost to sense of values either in political or in social life.

Today we are talking here, Mr. Vice-Chairman, about elections and election expenses. We are almost approaching the middle of the year. In another seven or eight months' time there will be gsneral elections in the country. At least we shall be on the threshold of the general elections. You see how they are behaving, putting the Opposition people in jails, keeping them in detention for months and months, coming in the way of their normal functioning and slandering them whenever they like. They maintain the emergency despite the opposition to it by all jurists, everyone, in the country. Is this not corruption ? It is political corruption. Absolute power corrupts absolutely and 1 have no hesitation in saying that the ruling party that sits there is corrupted absolutely by its usurpation of absolute power. Therefore I say that to day they discuss election expenses, etc. but I say that you should make the Congress Party conform to elementary standards of democracy. As you see, if somebody is killed among the police side, they make a big noise about it but when in Bengal seventy, if not more, civilians had been killed as a result of the police firing or the military firing, not a drop of tear comes from their eyes against such terrible destruction of human life but when one policeman is killed, the great Home Minister of the country comes before the House and tells us as if the whole world is cracking down because a policeman has been killed. I do not suggest for a moment that people should be killed on either side. I am not for it but the point is this. They should show some morality in such matters. What was the intention of these people when they shed tears and made big noise and beat their breasts when a single policeman was killed but at the same time they kept not only silent when seventy people were killed by the police and the military firing but afterwards they started repression and atrocities as they are doing now in Bengal?

THE VICE-CHAIRMAN (Shri M. RUTHNASWAMY) : Let us drop down to election expenses.

SHRI BHUPESH GUPTA: That will drop down. If you shoot down there is no need for elections. Then the Congress alone wants *to* be in power, that is what they

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want. They may want it but West Bengal. to my pride, has shown that it is not going to be an easy affair. They may command as many guns as they iike but the people cannot be so easily suppressed as bas been demonstrated in the recent weeks in the State from which come. So I say this about this party. Indians are great in many ways, they are great as saints, are great in many other respects but thev when they are hypocrites they are also very great. I have no doubt about it and the example of it I find sometimes. I may frankly tell you that when I talk of the ruling party, coming from a State like Bengal where they talk about democracy, people laugh at it. If you go and talk about this suo ject, they will say 'You have no other job to do than to talk about elections. What elections, with such Government in power ? What elections with such people running the administration and seeing that no standards or norms remain in existence ?' Therefore I say that Mr. Bhargava, my esteemed friend, has been good enough to give me this opportunity to speak on this subject and I hope I have not angered him because all my attacks are concentrated on the Government. I know that he supports his Government and therefore he may feel a little offended but I am glad that as far as he is concerned, he is motivated by good ideas so far as the Bill is concerned. I am sure his object is not to promote corruption or to allow big money to come in. On the contrary he wants to be a concien-tious objector as to why people should sign an election return which is false. Therefore he says : Take away the election returns so that the men who are not guilty need not be placed in a situation where they have to sign such returns.' This is one way of fighting for social morality. I can understand it. It is a good motive but then what they will do is, these gentlemen who are spending Rs. 50,000 will spend one lakh and will not have even the occasion to sign or will not have any risk of being confronted an election petition on that score. with Therefore what you are eliminating is not corruption. On the contrary whatever little check there may be, whatever little possibility there may be for others to question on the ground of exceeding the Ic^al limit, you are removing it. That is no support. You find that some people do not tell the truth, that somebody is in the '

habit of telling lies. Will you make him dumb for that reason ? No, yeu will not make him dumb. It will be something like that. Since be tells lies will you use some surgical operation and make him dumb so that he cannot tell lies ? The point is to see that his moral values are so developed, that his conscience is so roused that be gives up telling lies and sticks to truthful utterances. That is hew things should be settled. Mr. Bhargava is an intelligent man generally and what I like in him is he has good commonsense. Men' with good com monsense I always like and he has not got any pretensions about him but I cannot bring myself to understand as to why be took into his head that this is a provision that would help on tbe score of election expenses. It would be better if he raisoJ the banner of revolt within his- party, created scenes in the Congress Parliamentary Party and other forums of that party and impress on the high command or low command, not so low command at that, that they should not go in for this kind of big money affair in the elections. Suppose Mr. Bhargava has started a fast saying that no Congressman should take money from the big business or the big landlords in the forthcoming general elections and says 'I start a fast unto death and I demand that the Congress President, Mr. Kamraj, has to give a public pledge to save my life if he is so interested, that he would see that not one person of the Congress Party, either as a partyman or otherwise, takes money from the big business and tha rich people in order to contest the election' would it not be better to tone up the morale ia the country?

SHRI M. P. BHARGAVA : If all the parties agree to take that pledge I can assure on behalf of the Congress that they will do it.

SHRI BHUPESH GUPTA : I wish Mr. Bhargava was so powerful and influential within the Congress but I can tell you if you are of that mind that we should take this pledge I give it here and now unila terally that we shall not take big money. We have given it but here on the floor of the House . . .

SHRI M. P. BHARGAVA : Neither foreign money.

SHRI BHUPESH OUPTA : Big money, whether foreign or Indian, is all the same. I say foreign money is abominable, that is even worse. Even if it comes from small people that way, but here your Bill is concerned with election expenses.

THE VICE-CHAIRMAN (SHRI M. RUTHNASWAMY) : The hon. Member ought to address the Chair.

SHRI BHUPESH GUPTA: He has asked for a piedge. I can tell him that I can give it here and now and I can have the authority of my entire party publicly reiterated and announced. Will he tell me if he signs a pledge that Mr. Kamraj will endorse that pledge and<sup>9</sup> his party. Working Committee or the A.I.C.C. would pass a resolution to that effect ? He cannot say that because I know the Congress leaders have spoken here and had said that they would take money from everybody including Mr. Tata. I do not know what Mr. Kamraj feels, I am not concerned with it -I am quite sure that in some ways he is a very decent man, but I am more concerned with what the party does and what the party tells. They will not be able to say that. Therefore do not ask a pledge from me. All that we need do is, if you are interested, let us move in each party where all the trouble is more, sit down and then mutually come together and lav down certain codes 0 tabooing, outlawing altogether behaviour morally, politically and if necessary, legally it we can do it, the invasion of big money in 4k coming general elections. I think, if we put our heads together, we can arrive at a solution But then the trouble with you, the Congress Party- this is my final point-is that you maintain your political power by means of money and force. Force you have displayedit i? not the matter of discussion now. But the money that we are discussing now is really your sinews of war in elections, and I do not see, unless you, abandon some of your basic policies, some of your basic affiliations unless you turn more and more to the people from whom, in the pre-indepen-dence era, you sought most of your support, you will not be in a position to set any good example before the members of your own party, the ruling party and as a consequence certainly no before the

nation. When such malpractices are made a thing of the past, we should like, Mr. Vice-Chairman, to see our country's elections free not only from big money, but also from other malpractices, of which we know, and which the Congress Party is indulging in on a large scale specially for keeping the ruling power in its hand, by hook or crook, by fair means or foul, more by foul means, less by fair means. Unless the change is made in the ruling party, I do not think much will come out of whatever we may or may not do in this matter by way of legislation.

Thank you.

THE VICE-CHAIRMAN (SHRI M. RUTHNASWAMY) : The House will now adjourn and meet again at 2.30.

The House then adjourned for lunch at eleven minutes past one of the clock.

The House reassembled after lunch at halfpast two of the clock, THE VICE-CHAIRMAN (SHRI M. RUTHNASWAMY) in the Chair.

SHRIMATI TARA RAMCHANDRA SATHE (Maharashtra) : Vice-Chairman, Sir, I rise to oppose the Bill which is placed before the House by the hon. Member, Shri M. P. Bhargava but, at' the same time, I thank him because, as he placed this Bill, we got the opportunity to discuss the most important problem and the most important thing of expenses of the General Elections.

Ours is a democratic country and we are devotees of democracy. Democracy is of the people, for the people and by the people. Every adult is a voter, and democracy is the means, and not an end. By democracy we want to make this country enjoy *Suraj f^rj :-i*(\ for ever. Now every adult has got one vote. We call it *matadan*, and that is by ballot, and because it is voting by secret ballot, we call it *guptadan*. We always say, whenever one has to give something as *dan* and he gives it, naturally with the right hand, that the left hand should not know what was given. And another thing is that when we give away a we are not expected to expect some-

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thing in return. That is why nobody is allowed to take any money in this matter of elections; neither is one to go to the polling booth by the conveyance which is supplied by the contesting candidates. So the idea in voting is this, that it should be from the point of view that it is a duty, and not as going for somebody else, or some party, or for gaining something from that voting. It is just a responsibility and a duty. At the same time, the candidate, who is there to contest the election, is a Lok Sevak and he is the Pratinidhi, the representative of the public, and he is expected to do his work without expecting anything from the public, and whatever public good he can do. he should try his best to achieve that thing.

I want to propose one thing. Just as our Constitution has given the right of voting to everybody, at the same time the time has come now when we should compel everybody to vote. There should be a sort of compulsion for voting. If one does not exercise that right, if one does not vote then, unless and until that person gives a satisfactory cause for it, I think that bis right to vote must be suspended for five years. If we do not do this, nobody will feel that it is a duty, it is the sacred duty of a citizen in a democratic country to vote, and voting is *to* much valuable tbat it cannot be counted in terms of money.

Then I learn that many of the candidates give money for the vote, and I learn that in some municipal elections also there are groups of people who go to a candidate and say, "Here is our temple. You promise us one thousand rupees"-it may be two thousand rupees or more or less-"as a donation to our temple, or to our organisation. We have got a hundred votes"-or ten votes or fifty votes-"and all the voters will come and they will vote for you." So this sort of donation, and all this idea if based on as if it is the duty of a candidate or a political party only to gain votes. It is not so. So this is a very fundamental thing that everybody should know that it ia as much his duty to vote as it is bis right to vote.

Now coming to the voters' lists, there are so many lists prepared in the country. Some time back I had asked a question in

this very House as to why Government does not want to make them one list, because the voters are the same. Now adult franchise is everywhere, may be a panchayat, may be a Zila parishad, or may be a municipality or a municipal corporation. But there the voters are the same. As far as the voting lists for the Assembly and Parliamentary Constituencies go, that is one list and, at the same time, two votes are cast, one for the Assembly and one for the Parliament. But what I feel is that for the panchayat and for the zila parishad, or may be, the municipal or municipal corporation areas, the voters' lists should be the same. So, in order to avoid duplication of work, waste of money and energy, all this should be avoided.

Now coming to the nomination, any person who is of a certain age is allowed to fill in the nomination form. Anyone who is a voter can fill in the nomination form. Of course there are some restrictions in the case of Assemblies and Houses of Parliament-I am coming to that point afterwards. Now the Election Commission's suggestion is to increase the deposit. Shri Bhupesh Gupta, an hon. Member of this House, opposed this suggestion. He said that the parties have not got so much money and so the deposit should not be increased. But I do not agree with him. I feel that the deposit should be increased and the individual contesting candidate must be ready to give that deposit became of the fact that, after tbat, he has to incur so much expenditure. So one cannot argue this way, that he has not got any money to furnish that stun as a deposit. Now we know also that the said given deposit is returnable under circumstances. Now after the election is over, if he gets a certain proportion of the total votes cast as laid down in the election law, even if he is not returned as a successful candidate, he can get his deposit back. Only in the case of those who do not get a certain proportion of the total votes cast, as laid down in the law, that deposit is forfeited. The Election Commission also has referred and we know it from onr experience that there are certain persons who file their neniin\* tions in order to withdraw them later. Just to gain something they go on putting jn their nominations, and we know it. At least all of us have heard about it. They go on managing something and the penon

then withdraws. In order to avoid this danger, if a person withdraws, this deposit should not be returned at all. Thereby, to some extent, this evil will be stopped. Of course, if one has to withdraw in four or five days, within a very smail time-limit, not even a week, if there is only that much time between the filing and nomination and the withdrawal date, then the person cannot think of changing his mind overnight. If one has to contest election he has to think about it ten times and well before filing his nomination. Therefore, my humble suggestion is that if there is withdrawal then the deposit should not be returned but it should be confiscated. As for the time intervals between the filing of nomination and withdrawal and election, the Election Commission has suggested that the periods between these should be lessened. I agree with that because after the filing of the nomination and after the withdrawal and all that, there comes the final list and then everybody goes for doing the propaganda. If the time between the coming of the final list of contestants and the elections is more then expenses will be more. If this time-limit is more, then the expenses are naturally more. In order to avoid this, this time-limit should be as little as possible. After all, the election machinery is ready and also the political parties will have to be alert always. Nowadays we see that the parties start their work at the end of the five-year period, just before the elections are to take place. That will not do. Every party will have to be alert. If we see the elections in the United Kingdom we can see how they do it. Recently we saw that the Ministry there had been dissolved and a new election wiH take place soon. So every political party is ready at any time for the elections. So any propaganda that has to be carried out should be carried out all through the five years or three years or two years, whatever be the time for the next election\*. And the voters also will have to be always alert.

Coming to The question of the age of the candidate, I feel that it is time now for us to think over this matter. I feel that the age limit for a candidate to the Lok Sabha should be increased to 30 years and that for the Rajya Sabha should

be increased to 40 years. I do not think many will agree with me. But this is my humble suggestion. It should be the same for the Vidhan Sabha and Zilla Parishads and for the Vidhan Parishads the age limit should be more. Also there should be some sort of educational qualifications laid down. Already some fifteen years have passed and the time has come for us to think over these matters.

Next I come to the canvassers for the elections. The Election Commission has rightly said that there should be no remuneration given to the canvassers. There is no election agency in this country which is paid. We do not have such a provision. There are no paid canvassers except the office staff which is there, as far as my knowledge goes. Therefore volunteers and those in the party and friends, all of them, hundreds of them work for the candidate. They do the work for the political party and they work for independent candidates if they are contesting the elections. If we po on paying them then nobody will be able to work. It is the work of the party and these volunteers and party workers, they are doing it and they should do this. So no remuneration should be given.

SHRIMATI LALITHA (RAJAGOPA-LAN) (Madras) : There are some poor people who may need remuneration.

SHRIMATI TARA RAMCHANDRA SATHE : This election is not a Udyog Mandir or something which should provide remunerative work. The party has to work and the party's staff is there and it is the duty of every member of the political party to work for the party. If we start giving remunerations there will be difficulty. We have got experience. As soon as we start the work of these elections so many people will come and say, "We are poor. So please give us some tiling. We will work for you. Why not give us something ? Why not provide us with this or that?" And also there will be some people who will try to catch those workers and tell them, "You don't work for that party. We give you so much more money. So don't work for that party. You go and sit at home." After all, I am thinking in terms of lessening the

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election expenses. The Election Commission has suggested that either some drastic amendments are needed or the provision should be repealed. I agree with the Commission in regard to the suggested amendments but not to repealing the provision. The hon. Member Shri Bhargava is for repealing and I am against it. The voters should be always alert and the political parties should be alert and they should work all the year round.

Nowadays we see another thing. When a candidate goes and requests the voters to give him their votes the voters say, "Oh. where were you all these years, these last five years ? We voted last time for such and such candidate of your party and he was elected. But he did not turn up at all afterwards. Now you wiH also do the same thing." After all it is physically impossible for anybody to approach every voter in the country. When I stood for election to the Lok Sabha in 1957, I had three districts and for the Vidhan Sabha, there were four constituencies in Poona district, one in Kolaba district and three in Ratnagiri district. So it is impossible for any person to approach each and every voter. If you go to a village there you have a meeting and to that meeting every villager cannot come. Some will come ana you see them. But those whom you do not meet will say, "This candidate had come to our village and we did not see him. So we won't vote for him." This is not a good idea. It is impossible in our country to go and meet every voter. This is the work of the political party. There may be some exceptions, but I don't think that there are many persons who can gain votes on their own capacity or by their own virtues. The candidate may be a good person. He may be a very good worker. But one is not expected to be known all over the country and by every one of the voters. It is the work of the political parties and through the political parties the cand.dates approach the voters. The voters take the candidate to be the representative of the political party. We take the manifesto o'f the political party and go to work for the party. It is very difficult in a democracy for an individual to work effectively.

SHRI M. M. DHARJA (Maharashtra): I do not want to interrupt the hon. Member much. But is it not the duty of the elected candidate or person to visit his constituency? It may not be possible to visit every voter. But is it not incumbent on his part to visit his own constituency at least? There are many members who never visit even the important towns in their constituency.

SHRIMATI TARA RAMCHANDRA SATHE : There I agree with Mr. Dharia. Of course every candidate, every member who has that feeling that he represents so many persons and who is conscious of it and wants to do his duty as a "lok sevak" as I said at the beginning, is bound to go and see his constituency. He does not expect those people to invite him. He himself will go and he himself will work there. If there are some people who do not, then they will not be "lok sevaks" or representatives of the people. I agree with Mr. Dharia. It is like that and I wanted to say that also. The political parties will go and make the voters know all these things and thereby save money, time and energy. Otherwise the candidates and I heir friends will have to run from one end to the other and they cannot do that within the very limited time.

Then I come to the subject of propaganda methods and here I must mention about posters. I was in the United Kingdom and there I saw that the posters were very small, only about 10 inches by 3 inches and they were pasted on the glass of motor cars or on window panes. And the voters there are quite alert and the money which is required for these posters is included in the expenses of the candidate. But here we see there are hundreds of posters. One day one party sticks its poster at a particular place and the next day another party comes and tears it off and pastes its poster there and so on it goes. Also nowadays it is the fashion for young persons to say, "There is a certain poster of such and such person in the Chowk of the town and' it is 6 ft. by 3 ft. and on cloth. So we must have a poster which is 8 ft. by 3 ft. and also on cloth." It is a sort of competition, but it is all a very costly affair. And they want it to be carried on motor cars and hung in bazars and sO on. Thousands and thousands of posters

lire required and it is quite an expensive thing. Therefore, I request the hon. Law Minister who is here now, and the Election Commission, to see that there is some restriction put on such posters. It is very essential to have this restriction. 1 would like to quote the Election Commission in regard to election processions. The Election Commission says—

"A complete ban of such processions, demonstrations, displays organised for the purpose of promoting or procuring the election of a candidate would not help the parties or candidates in reducing their election expenses. It will also not help the authorities in maintaining peace and order in the constituency."

Sir, it has become a fashion nowadays to go in for processions. Every Party would like to take out its Party symbol in procession, the Congress will have so many pairs of bullocks, another Party will have a procession of Jhonpris, a third Party will have trees. Like *julus* this thing will go on. As they play on the Rang Panchmi day, they will use gulal. This sort of thing will become very expensive and I perfectly agree with the Election Commission in this regard. I do not feel that this will in any way help propaganda. If one Party takes out a procession extending to a mile, the other Party would like to exceed this and go in for a procession of two miles. This sort of competition would only end up in increasing the expenses. The Election Commission says that the use of loudspeakers and radios should be banned and I agree. In the case of a major meeting, I can understand this but nowadays even in a small hotel we find installed big loudspeakers. This has become a nuisance and it is more so at the time of elections. Neighbours living near a big Party office are harassed. I agree with the Election Commission that a ban on such things will save expenditure to some extent.

I do not agree with what the Election Commission has said in regard to the enSer'aiument programmes. This is what the Commission says :

"Occasionally a candidate arranges for staging dramas, music, dance and some form of entertainment as an attraction to further their main purpose of canvassing and spend considerable sums on such entertainment."

[18 MAR. 1966]

They say that this is done in order to attract the voters. I do not think, that this is the only way of attracting the voters. If the Election Commission agrees that they spend considerable sums, I do not know why the Commission wants this to continue. The Commission goes on further to say :

'This practice, however, does not remain widespread. The Commission does not consider it practicable or necessary to impose restrictions on this type of election propaganda."

I do not agree with the Election Commission. I will say why. This is another thing which is coming up and which should be nipped in the bud because this leads to competition among the various Parties. A good singer may agree to sign for one Party at the rate of two or three hundred rupees and then the next day another Party will arrange a dancer and pay her something more. This would go mi like ihe Ganapati Utsav which we in Maharashtra have for ten days. Thousands of rupees would be spent for this purpose. There this sort of entertainment and bhajan is used for Jagran but that is not so in the election entertainment. I do not know why this is being allowed. This must be stopped by law. Even though nowadays there is not much a time will come when it would be impossible to check this. This is now in the very initial stages and we must try and stop this. When a music or dance performance is going on people are not interested in the speech or in the election manifesto. They will say, "Oh, go on with the song".

Television cannot have much play in the coming election but in the next it is bound to play an important role. The Election Commission has said something about radio. The Election Commission says that three hundred minutes were given and th's time was divided in proportion to the number of seats at present held by each Party in the Lok Sabha. Another

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### [Shrimati Tara Ramchandra Sathe.]

condition was that not less than one-sixth of the general seats should be contested by a political Party to get the use of radio broadcasts. This was a very good suggestion and I think the Parties would have gained thereby but the Election Commission says that there was no unanimity amongst the political Parties and so this idea was left out. I was in th© United Kingdom and there they ask important members of the political Parties to, sit on the same table and in the same room and then questions are put to them. Each Party representative replies and sitting face to face with the representatives of other Parties they have to take special care to see that they do not go astray but stick to the Party manifesto. Here, instead of allowing all the Parties to meet al one place, we allow them to have a meeting today, another tomorrow, convened by another Party and so on. This leads to a tremendous amount of waste of energy. I had an opportunity to contest elections and I am sorry to say that my experience has not been good. We should be careful in our elections. Stones are thrown, palitas are taken and they try their best to disturb meetings of other parties. Later on, one has to go to the police, lodge a complaint, go to a court or to the Election Commission and do all these things. Nobody has got the time as each is busy with his own work. I want to say one thing about the processions. This has become the fashion nowadays. In the villages, there is neither electricity nor gas lights. The people take a stick, wrap some cotton cloth round the stick at one end, dip it in kerosene which is in short supply today and burn the cloth. They take out hundreds of such things. We call them palitas; I do not know what they are called here. This sort of thing should be stopped.

The Election Commission says that some people had suggested that cards Should be given to the people containing details about the voters so that they could use them at the time of elections. The Election Commission does not agree with this suggestion. I was in the United Kingdom and there I found that every voter had a card and he used to go with the card to the\* booth which served as a sort of identification. When I discussed this matter here, some people said that if this was sent by post, there was the possibility that the wrong man might get, not the real voter. I do not think we should thereby say that the Posts and Telegraphs Department will not do its duty. I want to suggest another thing in order to have this identification. I just want to put it to you for your consideration. This is just, my idea and I do not know how far the other Members would like it. M on that very card a photo is stuck of the voter just as we have got photos on the identity cards-nowadays the labourers, workers, clerks, everybody has got identity cards with their photos on ihem-I think it will remove many of the difficulties. Somebody said that it will be very expensive but we must remember that bogus voting can be stopped thereby and identification will also be easier. Otherwise the agent has to be alert all the while and sometimes this is used to disturb the trend of the voting also. Sometimes in order to disturb the line of the voters the agents of the other parties will stop them and say, 'Oh, you are not so and so' and it takes time to establish the identity of that person clearly and by that time the trend Of voting gets disturbed. All sorts of things take place during elections. So far the purpose of clear identification I think sticking photos on the cards will be very helpful. Long back some 10 years ago I had seen in Bombay small rooms, not even rooms but small box-like things five feet by four feet where for one rupee they used to give six photos almost immediately. And it was not negatives or anything of that sort but clear finished photos used to be given. I think there are methods by which we can get cheap photos. Even if it should be expensive I think it should be worth trying. If not all over the country, at least let us try it out in the four big cities of Delhi, Calcutta, Madras and Bombay. If you had these photos h will help in quick identification and at the same time prevent bogus voting.

Now, I come to the other things which are required on the last day of the election. There are these *mandaps*. This is another big thing so far as expenses go. Now, the booth is at a certain place. There may be a polling station having two booths

The Election Commission says that it is a good method because it saves the time of speech. the Election Commission people. I do not agree with it. Even though the number is given they check up again. So instead of having two people for this job let the Election have three and do the whole Commission thing themselves. Why political parties to give this number at a heavy cost, at a heavy expense ? Another thing they Now the distance allowed bet ween the say is that the candidates will like to meet the *pandal* and the booth is 300 feet and every voters on the last day. It is very difficult to party is keen to have its pandab exactly at the meet the voters on the last day at the pandal. There is one candidate while there may be order to save expenses this should be banned even 400 booths for a parliamentary seat and it by law. is impossible for anybody to go to all the booths and meet the voters even for a Vidhan Sabha seat. So I do not agree with the argument given by the Election Commission. If the candidate or his agents or the members of the party want to meet them, they can only just say namaste to them in the pandal. And they have to spend on so many things; you want chairs Tables, volunteers, flags, slips, stationery and what not. Everything has to be provided for. (Time bell rings). Is there any time-limit, Sir I wish you could give me some more time so that I could finish all what I have to say.

THE VICE-CHAIRMAN (SHRI M. RUTHNASWAMY) : Are you going to exhaust the whole election procedure?

SHRIMATI TARA RAMCHANDRA SATHE: Yes; wherever it is a question of expenses, if you will allow me.

THE VICE-CHAIRMAN (SHRI M RUTHNASWAMY) : How many more minutes do you want?

SHRIMATI TARA RAMCHANDRA SATHE: I cannot say; at least IS minutes I might require.

(SHRI THE VICE-CHAIRMAN Μ RUTHNASWAMY): Then will you

kindly allow the Law Minister to intervene ? He wants to intervene now and then you can resume your speech.

SHRI M. P. BHARGAVA : That is not possible under the Rules of Procedure of this House. It is not the rule that a Member yields to the Minister and then resumes his or her

THE VICE-CHAIRMAN (SHRI M. RUTHNASWAMY); Then let the hon. Member finish her speech.

SHRIMATI TARA RAMCHANDRA do they expect the SATHE : So in order to stop all these things, pandals should not be allowed by-the law. 300 feet. So all this considered I feel that in

> Now, coming to election expenses by ihe political parties, all parties have to do it. know the election expenses which are incurred by the political parties as far as my knowledge goes are not included in the expenses of the candidates. In the U.K. I saw whatever expenses the political party incurs that expense is taken in the expenses of the candidate. Suppose in a certain area a big meeting of big leader is held, it costs thousands of а rupees. Whoever are the candidates in that area who have taken advantage of that speech of the leader, the expenses in connection with that meeting are distributed among these candidates. Then there are papers which are run by the parties, the literature which is distributed, the manifesto etc. should not be included in the election expenses of candidates. But other expenses incurred by the political party at the time of the election for the candidates should be included in the candidates' expenses. The hon Shri Bhupesh Gupta has referred to the expenses of the political parties and how the parties take money. I do not want to go into that matter. I know that there are some rich people who give money to all the political parties. They want to please all the people; so I do not want to go into that. But what I feel is that the expenses incurred for (he candidate by the party except that of literature should be included in the candidate's expenses.

Now 1 come to ballot boxes and counting. The ballot boxes are kept in various places and it is very difficult for the presiding officers to arrange for the ballot boxes to be brought together at a certain place immediately after the election is over; the election is generally over at 6 O'clock I was in the U.K. and I found that after the election was over the ballot boxes were brought to one place and within one hout the result was given out. But that is a very small country and they have got all the transport facilities while we have not got that much of transport facilities. When I had to send my polling agents to different booths they had to walk distances of even ten miles; they had to cross mountains. So it is very difficult to bring these ballot boxes in one place but I know the Election Commission takes great care of these ballot boxes. We do come across some cases where they are tapped but that is very rare and all told a good job is being done.

Now, coming to the political parties, if every party could think what it would have done if it had been in power at that time, I think many of the criticisms in Pari ament and outside as well as at the time of the election will not be there. In tha U.K. I saw there is a shadow Cabinet of the Opposition party. If there is a shadow Cabinet of the Opposition party a lot of time of the Parliament will be saved and in the country also propaganda will be easier and the voters will know what every party is saying and they will not be confused. It is time that we educate our voters and thereby the whole country.

THE VICE-CHAIRMAN (SHRI M. RUTHNASWAMY) : The hon. Member has taken thirty minutes.

SHRIMATI TARA RAMCHANDRA SATHE : I am winding up. The Election Commission should be more and more strict. I said in the beginning that the question is whether we should repeal it or drastic amendments should be there. I am for drastic amendments. Otherwise, elections will become difficult day by day and there wiH be more and more waste of money and energy. This should be controlled by the Election Commission and by the Government and we should make the people feel that it is their right as well as their duty to vote. When we took to democracy, I know what many foreign countries thought about it. They thought that India would not be able to achieve the goal of democracy, being such ai vast country, with a vaSt population, which is uneducated, poor and distributed in the far corners of the country where there are no facilities of transport and all that. We have conducted three elections successfully. I am sure we are going on the right path, but there are some little things which are to be corrected. I hope that the Election Commission and the Government will do that. When I was in college, there was an essay competition and the subject was whether India deserves to be a democratic country or not. Those were British days and people were thinking in this way, whether we deserved it or not. Now, we have proved our ability and capability. There is a Sanskrit verse which says ;---

# न भेजिरे भीमविषेण भीतिम ।

When there was "Samudra Manthan" by Devas and Danavas, first there appeared "Hala-hala", but they did not get afraid. They went on churning the ocean and then "Amrit" came out of it. So, we wiH also go on churning. We will educate our people. If we are wrong, we will find out our defects. We will try to remove them. We shall mako democracy an ideal one and we shall enjoy that.

Once again, 1 am very much thankful to you for giving me this time and I once aga'n say that instead of repealing this measure, a drastic amendment should be made to it. I am also thankful to Shri Bhar-gava for giving us an oportunity to discuss it. I request the hon. Law Minister also to consider whatever suggestions 1 have made. With these words I once again thank you and oppose the BUI, which is before the House.

THE VICE-CHAIRMAN (SHRI M. RUTHNASWAMY): The Law Minister.

**†[र्था अब्बुल ग्नी** (पंजाब) : मैंने भी नाम दिया था]

THE VICE-CHAIRMAN (SHRI M. RUTHNASWAMY) : Order, order. He is intervening, not replying.

THE MINISTER OF LAW (SHRI G. S. PATHAK) : Mr. Vice-Chairman, the Government opposes this Bill for the obvious reason that the Bill, as has been described by the Mover himself, is of a negative character. The discussion has covered a wide field and the Government will take into consideration all the various views which have been expressed in this House. omitting, of course, the irrelavan-ctes of my friend, Mr. Bhupesh Gupta, who is not here The reason why this Bill has been introduced is said to be that heavy expenditures are incurred at the time of elections and that in some cases those expenditures are not correctly shown in the accounts. That is the reason which is given. The present law exercises a check on this evil, which has been described by the hon. Member, Shri M. P. Bhargava, in great detail. Breach of the existing law is visited with a severe penalty because it is a corrupt practice. Therefore. if you repeal the law, delete these provisions. the result will be that those who contest the elections wiH be completely at large in the matter of expenditure. Instead of removing this evil, the Bill, if passed into an Act, will further aggravate it. But as the hon. Member Shri M. P. Bhargava, has said, that his object is not really to have the Bill passed. That is how I have understood him. His object is to expose the evil and in this object he has achieved great success, because he has had a full discussion more than once, in this Session and in the earlier Sessions and for this I think we have reason to be grateful to him.

Mr. Bhargava knows, as everyone of us knows here, that in every country, where democracy is practised, where the Govern-

t[] Hindi transliteration.

ment is run on democratic lines, there are provisions of the type which we have here and in no such country has anyone thought of repealing such laws. Mr. Bhargava put a question addressed to me, when he was speaking. He wanted io know which part ot Election Commission's Report the the Government was proposing to accept 1 mav tell him for his information that with the exception of three matters, which are the subjects of recommendations, i.e., election expenses, multiplicity of candidates and Presidential elections, the Government is recommendations accepting the with regard to other matters, namely, electoral machinery, electoral rolls, election, election programme, materials aspects of electioneering, the poll and the gaining of votes. One more important recommenda-lion the Government is accepting and that is that the Tribunals shall be abolished. The trial shall be held in the High Courts. The High Courts will deal with the election petitions on their original side. In the last election there were about 360 election petitions, some of which still remain undecided. Therefore. the Government was concerned with the question of expedition of these election petitions. The Government proposes to abolish the existing Tribunals, the present system and allow election petitions to be tried by the High Courts. This will cut out one stage and thereby curtail the time taken in the disposal of election petitions.

Mr. Vice-Chairman, many views have been expressed with regard to the election expenses. They are varying views. Some hold the view that these provisions should be repealed, as Mr. M. P. Bhargava ostensibly holds the view. Others say that they should be retained as they are. There are some other views according to which the figure of Rs. 25,000-that is the figure of the maximum expenses; I have mentioned the figure only of Parliament—should be raised. Others hold the view that that should be lowered. Now having regard to this conflict of views and having regard to the fact that the present provision was mnde in the year 1956 after a full discussion, also having regard to the fact that when the Amendment of 1961 was being considered no suggestion was made for amending these provisions, the Government has thought fit to leave this provision untouched, to give it further trial

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[Shri G. S. Pathak.] and to see whether the alleged evil can be checked by other means. We must remember, Sir, that it is the members of the Legislature or those who want to come into the Legislature who are concerned with this evil, that is to say, who are concerned with this question, namely, spending more than the statutory limit, which is forbidden, and showing in the accounts the entire amount of expenditure incurred. The real remedy therefore lies in the hands of the legislators or those who want to become the legislators. So far as the public is concerned, the voters are concerned, they prossess a certain amount of wisdom, which wisdom has been exhibited at tim time o'f elections. Many of them are not literate; yet they possess the wisdom; they know whom to elect and whom not to elect. I submit Sir, that it is not correct to say that generally speaking the voters in this country are influenced by money. We know who are elected. We cannot say that only the rich people are elected, and therefore we must trust to the wisdom and discretion of the electorate itself and also to the political sagacity of those who contest the elections.

Now, Sir, public morality, electoral morality and political education are the real remedies. Develop these, develop public morality; develop electoral morality, and politically educate the people. That is the real remedy. Law is not a remedy for every evil. We have got cases of laws which, though on the Statute Book, have not destroyed the evil. The Dowries Act is one example. Therefore, this alleged evil must be destroyed by recourse to other means. It is refreshing to find how in other countries this evil has been met. I will, Mr. Vice-Chairman, with your leave read two or three passages from the recent book: "Elimination of corrupt practices in British Elections"- this is by Cornelius OTeary. It is stated by the author at page 228 :

"The English petitions showed that the old-fashioned practices of bribery and treating were almost a thing of the past. While contests were becoming more numerous (the second election of 1910 was exceptional), petitions were becoming fewer and fewer."

### At page 231 the author says :

"The very reduced incidence and the altered character Of petitions may be taken to indicate a reduction in the general prevalence of corrupt and illegal practices, since the petition trial has been throughout our period the main barometer of electoral morality."

Lastly, Mr. Vice-Chairman, at page 233 there is this passage :

"The moral revulsion against these practices came at much the same time as the revulsion against drunkenness. Political consciousness also struggled forth elections not only lost their corrupt aspects but also much of their colour and their festival character. The exercise of the franchise was at last regarded as a solemn duty, a right of citizenship but also a responsibility.

When all is said, however, it was the Members of the House" of Commons who from first to last set the moral tone, unprompted by outside pressure groups. At the cost of personal sacrifice to some of its Members Parliament managed within one generation to sweep away traditions that were centuries old and were regarded by many as well nigh ineradicable. It is an achievement of which any Legislature might well be proud."

Mr. Vice-Chairman, I feel no doubt that our legislators and those who contest for seats in the Legislatures will create a public opinion which will, if Hot completely destroy, completely uproot, at least reduce this alleged evil. That is the way in which success lies, and that is the way which we shall follow.

والا پڻواري وهان پر بيڻها آهوتا ہے وہ بھارگوا صاحب کانگریس کے ایک بڑے اپنے انگوٹھے کو سیاہی لگا کر جلا پرائے ذمہ دار آئس بیرز رعے اور ورکر میں ۔ انہوں نے دیکھا کہ 🗧 جاتا ہے ۔ آپ نے دو تین الیکشنوں ۔ گاندھی جی کے سدھانتوں سے کی رپورٹ پڑھی ہوگی کہ اس طرح سے ٹل کر چونکہ کانگریس والے میں : لاکھوں ووٹ ردی کی ٹوکری میں فی صدی سے زیادہ بارلیمنٹ میں تاجائز پژی هوئی دکهائی دیتی جن کر آئے ان کو دکھ ہوا کہ آئے ہیں ۔ تو میرا سجھاؤ سرکار کو یہ ہے ۔ کہ ایک ایسا اسٹامپ رہے جس میں | ہیں گاندھی بابا کے نام پر خرچ کیا سیاهی کی ضرورت نه رہے بلکه جس زیادہ ۔ بنایا کم اس سے اچھا ہے که اس دفعه کو هي ارا ديا جائر - اس میں نشان پڑ جائیں ۔ کیونکہ عمیں العاظ سے ان کا شکر گذار ہوں کہ ساننا پڑے کا کہ ہمارے دیش میں ان پڑھ لوگ بہت ہیں الیٹریسی بہت صحی بات ان کے منہہ سے نکل گئی ۔ زیادہ مے وہ لوگ نہیں جائٹر کہ اور کچھ کہنے سے پہلے میں کچھ سجهاؤ دينا چاهتا هوں سركار كو كه کس پرجی کو بند کرکے ڈالنا ہے ۔ هم جمهوریت کا دعوه بھی کرتے تو اگر وہ ایسی سہر لکائیں جس سے میں اور **نخر بھی کرتے میں اور** نشان بڑے لیکن سیاھی کی چنتا تہ مجھے بھی فخر ہے کہ ہمارے دیش ا هو تو وهان جو ووثر نشان لگائے گا وہی نشان رہے کا اور اس طرح سے س جمهوریت کافی حد تک کا**میاب** هوا ليكن اليكشنون مين جو كچه جو لاکھوں پرچیاں ضائع جایا کرتی ہوتا ہے وہ شاید قابل فخر نہیں ہے ۔ تھیں وہ نہیں ضائع جائیں کی ۔ ایک بات بہارگوا ماحب نے مائی اور دوسری باتیں دنیا کے سامنے آئی دوسری بات جو سرکار نے اجازت دے رکھی ہے کہ تھوڑے تھوڑے هیں جو طرح طرح کی بد دیانتیاں فاصله پر امیدوار اپنے کیمپ لگا سکتے هوتی هیں ۔ بد دیانتیاں کس ڈھنگ ہیں اس طرح سے کیمپ لگانے میں سے ہوتی ہیں ۔ میں واٹس چیر میں هزاروں روپیہ ٹینٹ اور کرسیوں کے صاحب---بتلانا جاهتا هون - اس کا نذر هوتا ہے اور اکثر وہاں تلخیاں ڈهنگ سادهارن <u>مے وهان ایک</u> بھی ہو جاتی ہیں اور لڑائی بھی اسٹیمپ رہتا ہے جو اسٹمپ نام والے ہو جاتی ہے ۔ تو میرا سجھاؤ یہ ہے کے لگانے کے لئے رعتا ہے اور اس کہ الیکشن کی بیماری کو لینے سے سے ووٹ شمار ہوتے ہیں لیکن جب اس کے ایکسپینسیز سے بعجنے کے لئے ان سب کیمہوں کو ختم کر دیا جائے ۔ | کسی کو ہرانا ہوتا ہے جو گئیے [شری عبدالغنی] سوائے ایک سرکاری کیعپ کے جس میں جا کر لوگ اپنا نشان دیکھ آئیں که کس طرح کا نشان پرچی پر لگانا ہے اور پھر وہاں جا کر لگا آئیں ۔ اگر گرمی کا موسم ہے تو ٹھنڈا پانی پی آئیں اور سردی کا موسم ہے تو چائے کی پیالی پی کر اپنا ووٹ ڈال آئیں ۔ وہاں پر کسی امیدوار کے نمائندے کو رہنے کی ضرورت نہیں ہے ۔ سرکار کافی ہے اور اپنا وہ ٹینٹ کا خرچ جو ہے وہ خود پر لگائے تاکہ اصلیت قائم رہے ۔

تيسرا سجهاؤ جو ميں دينا چاھتا هون وه يه هے كه جگه جگه اشتهارات نكلتر هين اور بمفلك بهي ایک ایک امیدوار کے حق میں شائع ہوتر ہیں ۔ اکثر امیدوار کہتا ہے ا یه میری ذمه داری نہیں ہے ۔ میرا سجھاؤ یہ ہے کہ چار سے زیادہ پوسٹر یا لیف لیٹ نہیں نکابے جانر چاہئیں ۔ جس سے خرچ میں بیچت ہو ۔ یہ پوسٹر یا لیف لیٹ چاہے پارٹی کی اور سے نکانے جائیں چاہے نجی طور سے نکالے جائیں چاہے اس کے نام پر نکانے جائیں جو بھی اس طرح کے اشتہارات نکالتا ہو اس پر کینڈیڈیٹ کے دستخط ہوں ۔ تاکہ وہ اس کی پوری ذمہ داری اپنر اوپر نے ۔ پیچھر جا کر یہ نہ کہے کہ دوسرے نے کیا میں نے نہیں کیا ۔ اگر اس طرح کی بات کی

جائر کی تو اس سے جو خرچہ ہوتا ہے اس سے بھی بچا جائے کا اور خرچ بھرتے سمے جو جھوٹ بولنا پڑتا ہے وہ بھی نہیں کرنا پڑے گا ۔ بهارگوا صاحب یه بات ضرور مانین گر اور اس طرح وہ اپنی اخلاقی کمزوریوں سے بچ جانیں گے ۔ اس لئر میرا سجهاؤ یه ہے که جو کچھ کسی کنڈیڈیٹ کے حق میں شائع ہو وہ اس کی ذمہداری پر ہو ۔ ایک بات میں یه عرض کرنا چاهتا هوں که پانیچ سو روپیٹے کی جو ضعانت کنڈیڈیٹ سے لی جاتی ہے بہت سے لوگ تماشہ دیکھنے کے لئے بھی اپنا کنڈیڈیچر دے دیتر ہیں اور نامینیشن ہیپر بھر ديثر هيں تاكه دوسرا اميدوار كچھ پیسہ ان کو دے دیں ۔ وہ لوگ نامينيشن بھرتے **وقت س**يريس نميں ہوتے اس لئے میرا سجھاؤ یہ ہے کہ پانچ سو کے بجائر جتنا سرکار خوشی سے سنظور کرنا چاہتی ہے اگر آدہا روپيه رہے تو اچھا ہے ۔ اگر ضمانت ضبط ہو گئی تو سب روپیہ جاتا رہے کا ـ جب یه شغل بن جائر کا تو دوسرے لوگ جو کنڈیڈیچر کے لئے سیریس نہیں ہوتر جو پیسہ کے لئر دوسروں کے پیچھر بھاگتے ہیں وہ اس طرح کی بات نہیں کرینگر ۔ اس لئے میرا مجهاؤ يه ہے کہ وہ روپيه سرکار ٹرانسپورٹ کے انتظام کے لئے کرے ۔ میٹنگ جهان بھی ہو وہ وہاں پر اسٹیج میں سرکاری لاؤڈ اسپیکر لگے اور ٹرن بائی

ڈپلیکیٹ بیلٹ پیپر جو اسٹیٹ سرکاریں اپئے پریسوں میں سرکاری پریسوں میں چهاپتی هیں اور کئی حلقوں میں اس طرح سے ڈپلیکیٹ پیپر چھپتے ہیں **اور** غالباً ميرے پاس اب بھی ھوگا ۔ اس لئر میں عرض کرنا چاہتا ہوں کہ جس طرح سے ناسک میں ایک جگہ توٹ چھپتر ہیں اسی طرح سے سرکاری انتظام میں بھی ایک ھی جگہ بیلٹ پیپر چھیس اسٹیٹ سرکاروں کو جو کہ اس طرح کے بیلٹ پیپر چھاپتے ہیں اس طرح کا انہیں اختیار نہ ہو ۔ انہیں ٹپلیکیٹ پیپر چھاپنے کے لئے اختیار نہیں دینا چاہئے ۔ کیوں کہ اس کا نتیجہ یہ ہوتا ہے کہ ب جس کنڈیڈیٹ کو وہ ہرانا چاہتے ہیں اِس طرح کے ڈپلیکیٹ پیپر چھاپ کر 🛛 اپنی طرف سے الگ الگ چھاپتے ہوا سکتر ہیں ۔ اور جس کو جیتانا چاہتر ہوں اس کو جیتا سکتر ہیں ۔ اس لثر میرا سجهاؤ یه ہے کہ سرکار کو بیلٹ پیپر چھاپنے کا ایک ھی جگہ ' انتظام كرنا چاهٹر اور یہ اختیار اسٹیٹوں کو نہیں دینا چاہئے ۔

ٹرن امیدوار جو اپنی بات کہنا چاہتا ہے کہہ لے اس طرح سے آپ جو ایک واتاورن چاہتے ہیں کہ کوئی جهگژا نه هو زیاده خرچه بهی نه هو اس طرح سے سرکار کا اس کام میں پیسه لگر کا اور اس کا انتظام بھی ہوگا اور لوگوں کا روپیہ بھی بچ جائے کا ورند هر ایک امیدوار الگ الگ اپنے لاؤڈ اسپیکر کا انتظام کرے گا جس کی وجہ سے کافی خرچہ بڑھ جاتا ہے اگر اس طرح سے کیا گیا تو اس سے بڑی بھلائی ہونے والی ہے ۔ اگر اس میں کسی نر ہ ہ ہزار روپیہ رکها ہے اور ساڑھے بارہ ہزار وہ ے بے تو اس میں بھی سرکار جو پارٹی والے مینی فیسٹو چھاپتے ہیں ہیں وہ سرکار کی طرف سے چھاپا جائر ۔ اگر اس طرح کا سارا کام ایک جگه سرکار اپنے یہاں چھاپے کی تو اس طرح سے چھپائی میں جو لوگوں کا خرچه ہوتا ہے وہ کافی بچ جائے گا ۔

جبهاں تک بیلٹ پیپر کا تعلق ہے اس کے بارے میں پیچھلا تجربہ ميرا يه هے كه وہ لوز بھيج گئر تھے اور میں نے اس بارے میں لکھ كر بھى بوچھا تھا اليكشن آفيسر " کو اور یہاں بھی تین بار کہا تھا ہو اور وہ لوڑ نہیں ہونے چاہئیں ۔ کاش۔۔۔۔۔۔رکار میرے اوپر مقدمہ اگر ہم واقعی میں ڈیموکریسی کا چلاتی۔۔۔میں نے کہا تھا کہ جو

-- پھر جو جلد سازی ہوتی ہے وہ بالكل لوز هوتي ہے ۔ تو ميرا سجھاؤ یه ہے کہ وہ باقاعدہ ایک حصہ میں ہونا چاہئے اور جو آدمیٰ بیلٹ پیپر لیتا ہے اس میں اس کے دستخط ہوں، نشان ہوں ۔ اور ساری ذمہ داری

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ہوں ان سے دستخط نے کر ایک ایک کاپی ان کو بھی دے دیں \_ ریٹرننگ آفیسر کا صرف اتنا ہی کام رہ جائر کہ اس کے پاس سب ریٹرنس آ جائیں اور وہ سب کا ٹوٹل کر ہے ۔ ید نه هو که جیسا که پیچهر هوا اور آپ کو علم ہی ہے کہ کس طرح سے پنجاب میں افدھیر گردی ہوئی اور کس طرح سے ہارنے والے جیتر ۔ کثی بار فکرس بدلنے پڑے۔ تو میری ریکویسٹ یہ ہے کہ کوئی ٹنٹا ہی نہ رہے اور وہاں سے صرف كانحذون كا لانا متصود هو اور وه بهي اس ریثرن کا کہ اتنے اتنے اس اس امیدوار کو ووٹ ملے ۔ اس سے بھی خرچہ میں کمی ہونے والی ہے ۔

ایک حجهاؤ میرا اور هے اور وہ یہ ہے کہ یہ ٹھیک ہے کہ ہمارے ڈپٹی منسٹر نے فرمایا کہ ہم ٹریبونل کو اڑانا چاہتے ہیں یہ بہت مبارک ہے ضرور اڑا دینا چاہئے کیوں کہ ان کا بھی کہنا ٹھیک ہے اور وہ اس الیکشن کی بات کہتے ہیں کئی اس الیکشن کی بات کہتے ہیں کئی نیصلے نہیں ہوئے ہیں ۔ کیوں کہ نیصلے نہیں ہوئے ہیں ۔ کیوں کہ نیصلے نہیں ہوئے ہیں ۔ کیوں کہ جال ہے کہ ہائی کورٹ میں کام جلدی چل جائے گا ۔ لیکن میرا تجربہ یہ ہے کہ عائی کورٹ میں بھی جلدی جل جائے گا ۔ لیکن میرا تجربہ میں ایک سال کی نہیں کہتا برسوں کے دیوانی دعوے بھی پڑے ہوئے

بند ہونے چاہئیں سوائر اس کے کہ الیکشن کمشنر کا اپنا ایک عمله ہو جو سارے دورے کرے اور مناسب طور پر وہ جا کر انتظام کرے اور یه جو بی ڈی اوز هیں یه جو پنچائت آفیسر میں یہ جو ایس ڈی ایم میں جو ریٹرننگ آفیسر بنا دیئے جاتے ہیں ان سے چھٹکارا دلایا جائر ۔ اگر واقعى آپ كو اليكشنوں ميں ايمان داری لانا متصود هو اور آپ یه چاهتر ہوں کہ ایمان داری کے ساتھ الیکشن لڑے جائیں ۔ اس سے خرچہ بھی یقیناً کہ ہوگا ۔ میں اپنی بہن سے متفق ہوں کہ چھوٹر دیشوں میں شاید آسانی هو لیکن همارے یہاں ابھی سڑکیں ھی پکی نہیں ھیں پخته نہیں ہیں جس سے اسی وقت بیلٹ پیپر آ سکیں ۔ پنہر لوگ کمپتر هیں که به بیلٹ بکسیز بدل دیتر هبي يه بيلثون كو بدل ديتر هيي اور اس وجہ سے لوگ وہاں پڑے سوتے ہیں کوئی باہر پہرہ دیتا ہے اور کوئی ساتھ ساتھ بھاگتا ہے ۔ اس کے بجائر راستہ یہ نکالنا چاہئر۔ يد ميرا سجهاؤ ہے اور ممکن ہے پسند آ جائے–کہ جیسے ڈسٹرک بورڈوں میں کمپئیر یا لوکل با میں کہئر اسی وقت وہ ریزلٹس دیتے ہیں اسی طرح وہ وہاں کا ریزل سنائيں ہي نميں بلکہ جتئر اميدوار ہوں سب سے اسی وقت ان کے نمائندوں سے جو ان کے سرٹیناڈا۔ نمائندے

3735 Representation of People [18 MAR. 1966] (Amendment) Bill, 1964 3736	
(Amendment) Bill, 1964 3736 چاهئے ۔ هاں ایک بات یہاں میں اور کہنا چاهتا هوں که پریفرنس کا اس لئے رکھا گیا ہے که یہ پته چلے که ووٹر کس کو پریفرنس دیتا میل کہ اگر وہ ایک کے آگے خالی کراس کرتا ہے فیگر ایک نہیں کراس کرتا ہے فیگر ایک نہیں لگاتا دو نہیں لگاتا اور وہ صرف کراس لگاتا جار نہیں لگاتا اور وہ صرف کراس لگاتا ہے کہ میں ایک کو ھی ووٹ دینا چاہتا ہوں تو میرا یہ سجھاؤ	
اسعبلی میں میری طرح کے کئی ان	
پڑھ آدمی آ جاتے ہیں اور ان کو اگر	
سمجھ میں نہیں آیا اور ایک ھی	
آدمی کے آگے انہوں نے کراس کیا	
تو بۋا كاير ہے كہ ان كا فرسٹ پريفرنس	
چھوڑ کر سب پريفرنس اسی کو ھيں ۔	
اس لئے لا کو ایسا بنائیے جس سے	
دیش کو هانی بهی نه هو کی <b>ونکه</b>	
بہت سے ایم ایل ایز کو اتنی سمجھ	
نہیں ہے کہ وہ کس طرح سے <b>فرسٹ</b>	
پريفرنس، سيکنڈ پريفرنس يا تھر <b>ڈ</b>	
پریفرنس دیں <mark>۔ تو ایسی هائی ی</mark> ھی	
نه هو اور بات بھی بن جائے اور اس	
کا جو دلی منشا ہے وہ بھی پورا	
کر دیا جائے ۔ خرچہ کے چونکہ دونوں	
پہلو تھے ایک لوک سبھا کا	
پہلو تھا اور ایک یہاں کا پہلو تھا	
تو يماں بھی آپ عزت رکھئے اور پيسه ا	
کتنا نے اور کتنا نہ لے یہ ہائی	
۔ کورٹ دیکھ بے کا جب کوئی پٹیشن	
کرے گا ۔ میں تو ہنس پڑا جب میں	

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کچھ ووٹیں ایسی ہی پڑی

بھارکوا صاحب نے اپنی عرضیں سرکار کے سامنے رکھنے کا موقعہ دیا کہ کس کطرح سے اس کو سادہارن کر دیں که خرجه بھی کم هو بر ایمانی یہی کم ہو ۔ ایک بات میں اور عرض کرنا جاهتا هوں ابنى يجهل دنوں راجستهان جہاں کانگریس سرکار کے راجستھان سرکار کے جیتنے کا انہیں کافی گمان تھا وہاں تو انہوں نے وقت پر کر لیا ۔ جہاں ہار کا امکان تھا ۔وہاں کیها که نه عمارے پاس پٹرولیم ہے ند همارے پاس اتنی پولیس ہے ۔ اور الیکشن کمشنر صاحب نے نه آؤ دیکھا نہ تاؤ نہ ان کے دماغ میں یه بات آئی که جب ا یک جگه هو سکتا ہے تو دوسری جگہ کیوں نہیں ۔ ایک جگہ بٹرولیم ہو سکتا ہے تو دوسري جگه کيون نمين يه انمون نے نہیں دیکھا اور اس کو ج دن کے لئر ملتوی کر دیا ۔ میں سمجھتا هوں که ایسا ادھیکار الیکشن کمشنر کو نہیں ہونا چاہئے ۔ جہاں میں چاہتا ہوں کہ اس کو بڑے بڑے ادہیکار ہوں وہاں اس کو ایسا ادهیکار نہیں دینا چاہئے کہ ایک هی اجٹیٹ میں دو بائی الیکشن ہو اور وہ ایک جگہ کرنے دے کہ سرکار کی حمایت کرکے کس کا مددگار ہو جائے ۔ ایسا کرنے کی الیکشن

رہ جاتی ہیں ان کے بارے میں بھی سوچنا هوگا ـ يه نه هو که پېهلر زمانه والی بات دکهائی دے ۔ كېږي بيلك كېيتوں ميں پڑے پانے گئر ۔ وہ کھیتوں سے توار نہیں گئر ہوں گر جو پڑے رہ گئر میں دو بائی الیکشن تھے ایک جگہ | وہ کسی نے اٹھا کر پھینک دیئے هوں گر ۔ کیوں که وہ خود وُوٹر تو پھینکنے نہیں جائر گا ۔ وائس چىرمىن صاحب---يە بېپى بات ہوتی ہے کہ کچھ لوگ کہتر ہیں کہ اپنا ووٹ باہر لاؤ ۔ صرف رشوت نے کر نہیں کرتے : لوک سبھا میں نہیں راجیہ سبھا کے اليكشن ميں بھي ہوتا ہے ۔ پيسے تب ملينگر جب تم اپنا ووٺ باهر لاؤ اور ہمیں دکھاؤ کہ تم نر ہمیں اپنا ووٹ دے دیا تب تمہیں پانچ هزار یا دس هزار دیں گے ۔ جو دهنی آدمی دیتے ہیں۔ اپنا ووڭ باھر لاتے ھيں اور بعد ميں جو دوسرا جاتا ہے وہ اسے اپنر ساتھ نے جاتا ہے اور جہاں اپنا ڈالتا ہے وہاں اس کا ڈالدیتا ہے اس کو روکنر کے لئے چاہے لوک سبقا کا ہو چاہے راجیہ سبھا کا ہو وہ بیلے سب کے سامنے اس کو گرانا ہوگا ۔ چاہے وہ اسمبلی کا ممبر ہو چاہے کمشنر کو اجازت نہیں ہونی چاہئے ۔ ا وہ سادھارن ووٹر ہو ۔

ھونا چاھئے ۔ وہ ریٹرننگ آفیسر سے بھی بہت بڑی ہستی ہے اور یہ فیصلہ تو وہیں ہو جانا چاہئر ۔ جهاں تک کرپٹ پریکٹسیز کا تعلق ہے وہ تو میرا خیال ہے کہ ہائی کورٹ کو آپ نے اختیار دیا ہے ۔ وہ دیکھ بےگا کہ کرپٹ پریکٹسیز ہے یا نہیں ۔ اگر ہوں گی بھی تو وہ کرے گا کیا ۔ وہ اس لئر کہ وہاں ایک آدمی ہار گیا اور راشٹر پتی جی سے یہاں کہئے یا ہائی کمانڈ سے کہئے اس کو ٹکٹ مل جائے کا اور وہ راجیہ سبھا میں آ جائے گا ۔ چھ سال پھر مزہ کرے کا ۔ آج واٹس چیرمین صاحب، ساری دنیا هماری هنسی اژاتی ہے ۔ کانگریس ہائی کمانڈ یا مکھ منتری جي کمپڻے، پردھان منتری جي کمپڻے جس کو وہ نکالتے ہیں۔ اس لئے که اس نے امپروپرائٹی کی، میں نمہیں کہتا کہ ڈسآنسٹی کی، میں نمیں کہتا کہ رشوت لی ۔ جس پر یہ ہے کہ اس نے ابیوز آف پاور کیا ۔ پاور کو مسیوز کیا ۔ یہاں ہے اس کو چلتا کرتر ہیں یہ میں نر آج دستور دیکھا ۔ گاندھی جی کا دستور اور تھا ۔ ان کے یہاں اگر کوئی اپنی شان سے نیچے کر گیا تو پھر اس کے لئے آشرم میں کوئی جگہ نمیں تھی لیکن یہاں یہ ہے کہ ہائی کمانڈ وابے کہتر ہیں کہ اتنی سزا کیا

[شرى عبد الغني] ایک اور عرض کرکے میں اپنی گذارشات کو ختم کروں گا وہ یہ که کئی بار سوال اٹھتا ہے کہ بیلٹ جو ہیں ان کا شمار پھر سے کیا جائر ۔ وہ کیوں اٹھتا ہے کیوں که کئی بد دیانتیاں سامنر آئیں۔ جب پرچيوں کا شمار هوا تو بالکل الٹا نکلا اس سے جو پہلے ظاہر ہوا تھا ۔ کیوں کہ بڑے بڑے ادھیکار ہوتر ہیں ریٹرننگ آفیسر کو ۔ میری درخواست یہ ہے کہ اگر پھر سے شمار هو پرچيوں کا اس بنا پر کوئی پثیشن هو تو وه اختیار الیکشن کمشنر کو هی دے دینا چاهئیر ۔ وہ اپنے سامنے بکسے منگوائے اور بکسے منگوا کر اپنر سامنر شمار کرائر چاہے راجيه سبها كا اليكشن هو چاہے لوک سبها کا هو اس کا فائده یه هوگا که نه پثيثن لمبر جا سکيں نه زياده جهگڑے پڑ سکیں گر ۔ نہ بڑے بڑے وکیل کرنر پڑیں گر ۔ وکیل ہے چاروں کا ضرور نقصان ہوگا لیکن جبہاں تک گنتی کا تعلق ہے اگر میری گنتی هو گئی هوتی تو مجھر سات مہينر کے لئر اس ھاؤس سے الگ نہیں رکھا جا کتا تھا ۔ کیوں کہ پتہ چل جاتا کہ عبدالغنی کو سب سے زیادہ ووٹ ملر ۔ گنتی کے متعلق قانون میں ایسی لچک لائیے کہ الیکشن کمشنر ہی اپنے سامنے گنتی کرائے اور اس کو ادھیکار

لوگوں کے گھروں پر پرچیاں بانٹی جائيں ۔ آپ ايسا آئڈنٹيفيکيشن کارلا بنائیے جس پر اس کا ووٹر نمبر درج ہو جس کا جو بھی ووٹر نمبر ہو وہ | آنڈنٹیفیکیشن کارڈ پر درج ہو وہ اپنا کے لئے اس کو بخشا کیوں جائے ۔ جا کر کارڈ دکھائر تو اس کو بیلٹ ملے اور سب کے سامنے وہ اس پر نشان کرکے جہاں چاہے ڈال سکے ۔ گاندھی بابا کا نام لینے والی سرکار اس سے نہ صرف یہ آسانی پیدا ہو جائے گی کہ کسی کو کسی کے یاس جانے کی کوئی چنتا نہیں رہے کی بلکہ اس کی کوئی شناخت کی ضر**ورت ب**ھی نہیں رہے گی ۔ اس میں اس کی تصویر ہوگی اور ایک آدمی لانے کی کوشش کی جاتی ہے ۔ اس کئی جگہوں پر ووٹ نہیں ڈال سکے گا جیسا کہ آج کل ڈالتے ہیں ۔ اگر بانچ سال میں پانچ الیکشن ہوتے ہیں تو 🔰 نہیں ہے ۔ میں تو صرف یہی چاہتا جو بیلٹ جاری کریگا وہ کارل کو ہر بار ينچ کر دے گا ۔ اور اس سے نہ 🛛 سرل ہو، زيادہ سے زيادہ صاف ہو، زيادہ صرف یہ آسانی پیدا ہو جائے گی کہ سے زیادہ آسانیاں اس میں ہوں ۔ بوگس ووٹر نہیں بنینگے بلکہ یہ بھی ہو جائےگا کہ دیش میں کوئی صدی آ جائیں اس کی مجھے کوئی دیش دروہی یا باہر سے آیا ہوا کوئی انفلیٹر نہیں رہے گا ۔ کیوں کہ ہر ایک کے پاس کارڈ ہوگا جو اس کی ضمانت ہوگی کہ وہ کون ہے کس گؤں کا رہنے والا ہے ۔

ابھی وائس چیرمین صاحب یہ

کم ہے کہ اس کو ہم نے مکھ منتری پد سے ہٹا دیا ۔ ان کے نزدیک تو یہ بڑی سزا ہوئی لیکن اس نے جو لاکھوں کروڑوں روپیہ بنایا ہے اس اس کی انکوائری کیوں نہ ہو ۔ لیکن یہ سرکار بڑی شان والی سرکار ہے ۔ ہے ۔ وہ نہ صرف اس کی انکوائری نہیں کراتی بلکہ ان کو ورکن**گ** کمیٹی میں خاص دعوت دے کر بلاتی ہے ان کی اہمیت کو بڑھایا جاتا ہے ۔ ان کو طرح طرح سے پنجر سے لثر یه هائی کورٹ کیا کرےگا ۔ مجھے اس سے کوئی زیادہ چنتا ہوں کہ الیکشن زیادہ سے زیادہ پھر چاہے کانگرس والے ... فی شکایت نہیں ہے ۔ میں سمجھتا ہوں که ڈیموکریسی میں جس کو جو حق ملتا ہے وہ ملنا چاہئر ۔

تو میری عرض یه ہے کہ جو سجھاؤ میں نے عرض کئے ہیں ان پر وچار کریں اور ساتھ ھی اس بات. چرچا ہوئی کہ چھوٹے چھوٹے بارہ 🛛 پر وچار کریں کہ واقعی دیش کے سال کے اسکول کے بچوں کے ووٹ 🛛 بھیتر ایک آدمی ہے فکری کے ساتھ بھرے ہوئے تھن لڑکیوں کے ووٹ جائے ۔ کوئی ضرورت نہیں ہے کہ 3745 Representation of People

[RAJYA SABHA] (Amendment) Bill, 1964 ' 3746

[شرى عبدالغني] کی اور خرچہ بھی کم ہو جائر گا بیرے عوثے تھے ۔ عمارے امرت سو جو که بهارگوا صاحب کا اصل منشا' کے ضلع میں کافی اس طرح کی شان دار ہے۔ یہ کہا گیا کہ کچھ سرمایہ دار مقالیں مل مکتم ہیں ۔ تو آنڈنٹیفیکیشن لوگ هيں جو پيچھے بيٹھے کارڈ بن جانر کے بعد کولنی بارہ سال جیسا که میری بہن نے کہا که وہ کا بچہ ووٹ نہیں دے پائر کا ۔ کچھ روپیہ دے دیتے ہیں اور یہ کوئی ایک دوسرے مقام کا رہنے والا ہوتا ہے جیسا کہ نندا صاحب نے امرت سر کا رہنے والا بھٹنڈہ میں۔ دوسرے ہاؤس میں کہا تھا ۔ جہاں جا کر ووٹ نہیں کر سکر گا ۔ تو بتک میں جانتا ہوں یہاں ایسر ابسر میری عرض یہ بھی ہے کہ لوگ ہیں میں ناء نہیں لیتا کیوں کہ آللائليفيكيشن كارذ بنايا جانا حاهش چیرمین صاحب نر کمها تھا که نام دیش کے بچاؤ کے لئر بنہی اور الیکشن کم لیا کرو ـ نام لینے کی ضرورت بھی میں بو گس ووٹرس کو ختم کرنے کے نہیں ہے کیوں کہ ویسر ہی ظاہر لئر بھی آئڈنلیفیکیشن کارڈ بنایا جانا ہو جاتا ہے ۔ تو نندا صاحب نر کہا چاہئر ۔ وہ سبنہی طرح کا کام دے کا تها. که . ووث تو ایک انڈسٹرلسٹ اور آمانی بیدا کرے کا ماری کے قبضہ میں ہیں چاہے وہ الزلا ہوم منسٹری کے لئے بھی اور ایکسٹرتل هو**ں،** ثاثًا هو**ں، ڈالمیا** هوں، میں نام افیسرس منسٹری کے لئر بھی آسانی نہیں. لیتا اور یہاں کسی ممبر نے پیدا کرے کا ۔ اس کے علاوہ چیتے کہا تھا کہ امی چند پیارے لال جس کی پېرتر آدمي کو ۲.۹ دفعد ميں نميں بڑی چرچا ہوئی ہے اب میں جس پکڑا جا کر کا اور اگر ہے، دفعہ کا آگر کو نام نہیں لو ں گا اس کی میں بکڑے جائیں کے تو اس کو ضمانت لانے کی ضرورت نہیں ہو گی ۔ پولیس جيب ميں بھي تيس ووٹ ھيں اور وہ جو چاہتے ہیں سب طرح کی غلط طور پر اسے بھانس نہیں لکر گی ہ بدگمانی کرتے ہیں ۔ تو اس سے کافی اسے مصیبت میں نہیں ڈال سکر کی نہ حد تک لوگ بچ جائینگے اس طرح سے امیر آدمیوں کے پاس جانر تو میں نے یہ چند سجھاؤ پیش ن کئے ہیں ۔ ان میں چاہے ایک کو سے کیوں کہ الیکشن فیر ہوگا ۔ بھی آپ قبول کریں یا نہ کریں اور اور پھر یہی ہوگا کہ ووٹر کی مرضی جاہے میرے کچھ سجھاؤ قبول کریں جس کو چاہے دے ۔ اس کی ضرورت لیکن میری عرض ہے کہ ان سے ' نہیں ہوگی کہ آپ اپنر زیادہ پارٹیوں کی تلخیاں بھی کم ہو جائیں آفيسروں كو بھيجيں يا يہ بہانہ ركھيں

پولیس کی ضرورت کیا ہے ۔ دوسرے وہاں بڑا عذاب بھی ہے کیوں کہ | جو پارٹیاں زیادہ پرانی ہوتی ہیں | ملکوں میں اس طرح سے تھوڑا ہی ا ہوتا ہے کہ پولیس والے ہوں ہے ان کی بدنامی بھی زیادہ ہوتی ہے -لوگ جاتے ہیں کاروں میں بیٹھکر، ترکی کو اتاترک نر نجات دلائی لیکن اس کی پارٹی کو بھی مٹا دیا گیا وہ شان دار تھا لیکن ایک آدمی اپنی گدی کر قائم رکھنے کے لئے طرح طرح کی بد دیانتی کرتا ہے وہ کہیں تو طرح طرح کے پرسٹ جاري کرتا ہے اور کمپيں کوٹه جاری کرتا ہے ۔ میں تو سرکار کو یہ بھی سجھاؤ دوں گا کہ وہ اس بات کو قبول کر لے کہ الیکشن کے دن سے تین سہینر پہلر اور تین سہینے بعد کوٹھ سسٹم کو، لائسنس سسٹم کو یا دوسری رعائیتیں جو طرح طرح کی | آپ دیتر ہیں اس کو چھ مہینے کے لئر آپ روک دیں ۔ اس طرح میں سمجھتا ہوں کہ آدھی بیماری کا علاج ہو جائے گا۔ تو میں امید کرتا ہوں کہ سرکار میری عرض داشتوں پر، میرے سجھاؤں کے اوپر دہیان دینے کی کوشش

کرے گی ۔ یہ نہ سمجھٹر

که مجنمے کوئی اس لئے اختلاف ہے

که میں چاہتا ہوں کہ یہ سرکار

بدل جائے ۔ بالکل نہیں ۔ سرکار

رہے لیکن فیر مینس سے رہے ۔ آپ

پيدل يا اسكوٽر يا سائكل پر اور جا کر ووٹ ڈال دیتر ہیں ۔ تو آس کو جتنا صاف کیجئے گا اتنا اچھا ہوگا ۔ آپ گاندھی جی کے چیلے ہیں۔ گاندہی بابا کا نام لیتے ہیں ۔ میں بھی کئی برسوں تیک آپ کی طرح عبہہدار رہا کافی طاقت سیں رہا انگریز کے زمانہ میں ۔ انگریزوں کے بعد طاقت میں آنے کی ضرورت نہیں رہی ۔ آپ میں بھی بہت سے نربانتی دینے والے ہیں بہت سے ہیں جنہوں ا نے تربانی دی ہے ۔ وہ کوئی ہوں ہمیں اس سے کوئی چرچا نہیں ۔ ہمیں اس سے کوئی غصہ نہیں کہ ا دنيس سنگھ کيوں عيں فلاں کيوں ' ہے فلاں کیوں نہیں ہیں - جس کو پسند کریں اس کو رکھنے اس : سے بحث نہیں لیکن آپ یہ کوشش ضرور کیجئے کہ فیر الیکشن ہو نہیں ' تو آپ کی بدنامی ہوگی ۔ پېر په ديکهئر که دنيا مين . ڈیموکریسی کہاں کام یاب ہے وہاں جهاں که جب ضرورت پڑی تھ چرچل سے کہا کہ رہو اہو. ضرورت نہیں پڑی تو کہا کنہ اس وقت طاقت حاصل کریں عوام کی طاقت 🛛 ضرورت نہیں ہے تہ الگ ہو جاؤ ۔ یہ

3745A Representation of People [18 MAR. 1966] (Amendment) Bill, 1964 3746A

حمجھنا چاہئر کہ جہاں طاقت ہے | کہ پولیس ہمارے پاس نہیں ہے ن

# 3747 Representation of People [RAJYA SABHA] (Amendment) Bill, 1964 3748

[شرى عبد الغنى] کے بھروسہ پر نہ کہ سرکاری آفیسروں کی طاقت کے بھروسہ پر ۔ سرکاری آفیسر جہاں آپ کو کامیاب رکھ سکتر ہیں وہاں آپ کو گرا بھی سکتے ہیں ۔ تو ان کے ہاتھ سیں اپنی باگ ڈور نہ دیجئر ۔ اپنی باک ڈور جنتا کے ہاتھ سی دیجئر تاکہ جنتا جی ڈہنگ سے چاہے اور جیسا چاہے ویسا کر سکے ۔ جیسا کہ برطانیہ میں ہے کہ کبھی لیبر کو آگر لائر کبھی انتہا پسندوں کو آگر لائر ۔ کبھی رجعت پسندوں کو جن کو ٹوری کہتر ہیں آگر لائے ۔ تو یہ تو دیش کا اپنا کام ہے کہ یہاں کون کاساب ہو کون نا کامیاب ہو ۔

تو میں سمجھتا ہوں کہ بھارگوا صاحب جو بل لائے ہیں اور جس نے ہمیں موقعہ دیا کہ اس پر ٹیکا ٹپنی کر سکیں اور کچھ باتیں کر سکیں اس سے قائدہ ہی ہوگا بشرطیکہ سرکار اس روشنی میں نے عرض کیا ہے ۔ تھینک ہو ۔

†[श्री अब्दुलगनी (पंजाब)ः वाइस चेयर-मैन, सर, में शुक्रिया अदा करता हूं मिस्टर भागेव का कि-----

निकल जाती है सच्ची बात जिसके मुंह से मस्ती में, फकीहे मसलहत-बीं से बह रिन्दे वादा-खार अच्छा ।।

†[ ] Hindi Transliteration.

भागंव साहब कांग्रेस के एक बड़े पुराने जिम्मेदार आफिस बेयरर रहे और वर्कर हैं। उन्होंने देखा कि गांधी जी के सिद्धान्तों से टल कर चंकि कांग्रेस वाले 75 फीसदी से ज्यादा पालियामेंट में चन कर आए उनको दुःख हआ कि आए हैं गांधी बाबा के नाम पर, खर्च किया ज्यादा, बनाया कम, इससे अच्छा है कि इस दफा को ही उड़ा दिया जाए । इस लिहाज से उनका शुकर-गुजार हूं कि सच्ची बात उन के मुंह से निकल गई । और कुछ कहने से पहले में कुछ सुझाव देना चाहता हं सरकार को कि हम जम्हरियत का दावा भी करते हैं और फ़खर भी करते हैं और मझे भी फ़खर है कि हमारे में जम्ह-रियत काफी हद तक कामयाब हआ लेकिन इलेक्शनों में जो कुछ होता है वह शायद काबले फ़खर नहीं है। एक बात भागेंव साहब ने मानी और दूसरी बातें दूनिया के सामने आई हैं जो तरह-तरह की बद-दयानतियां होती हैं; बद-दयानतियां किस ढंग से होती है, में वाइस चेयरमैन साहब, बतलाना चाहता हं। इस का ढंग साधारण है। वहां एक स्टैम्प रहता है जो स्टैम्प नाम वाले के लगाने के लिए रहता है और उस से बोट शमार होते हैं लेकिन जब किसी को हराना होता है, जो गिनने वाला पटवारी वहां पर बैठा होता है बह अपने अंगठे को स्याही लगा कर चला जाता है। आपने दो तीन इलेक्शनों की रिपोर्ट पढी होगी कि इस तरह से लाखों बोट रही की टोकरी में नाजायज पड़ी हुई दिखाई देती हैं। तो मेरा सझाव सरकार को यह है कि एक ऐसा स्टैम्प रहे जिस में स्याही की जरूरत न रहे बल्कि जिसमें निशान पड जाएं । क्योंकि हमें मानना पड़ेगा कि हमारे देश में अनपढ़ लोग बहुत हैं, इलिट्रेसी बहुत ज्यादा है, वे लोग नहीं जानते कि किस पर्ची को बन्द करके डालना है। तो अगर वे ऐसी महर लगाएं जिस से निशान पडे लेकिन स्याही की चिन्ता न हो तो वहां जो वोटर निशान लगाएगा वही निशान रहेगा और इस तरह

से जो लाखों पर्चियां जाया करती थीं वह नहीं जाया जाएंगी ।

दूसरी बात जो सरकार ने इजाजत दे रखी है कि थोडे-थोडे फासले पर उम्मीदवार अपने कैम्प लगा सकते हैं इस तरह से कैम्प लगाने में हजारों रुपये टैन्ट और कुसियों की नजर होता है और अकसर वहां तलखियां भी हो जाती हैं और लडाई भी हो जाती है । तो मेरा सझाव यह है कि इलेक्शन की वीमारी को लेने से, उसके एक्सपेंसिज से बचने के लिए, इन सब केम्पों को खत्म कर दिया जाए । सिवाए एक सरकारी कैम्प के जिस में जाकर लोग अपना निशान देख आएं कि किस तरह का निशान पर्ची पर लगाना है और फिर वहां जा कर लगा आएं। अगर गर्मी का मौसम है तो ठंडा पानी पी आएं और सर्दी का मौसम है तो चाय की प्याली पी कर अपना बोट डाल आएं। वहां पर किसी उम्मीदवार के नमाइन्दे को रहने की जरूरत नहीं है। सरकार काफी है और अपना वह टेन्ट का खर्च जो है वह खुद लगाए ताकि असलियत कायम रहे।

तीसरा सुझाव जो में देना चाहता हं वह यह है कि जगह-जगह इश्तहारात निकलते हें और पेम्फलेट भी एक एक उम्मीदवार के हक में शाया होते हैं । अक्सर उम्मीदवार कहता है यह मेरी जिम्मेदारी नहीं है । मेरा सुझाव यह है कि चार से ज्यादा पोस्टर या पम्फलेट नहीं निकाले जाने चाहियें, जिस से खर्च में बचत हो । यह पोस्टर या पम्फलेट चाहे पार्टी की ओर से निकाले जाएं चाहे निजी तौर से निकाले जाएं चाहे उसके नाम पर निकाले जाएं जो भी इस तरह के इक्तहारात निकालता हो उस पर कैंडिडेट के दस्तखत हों । ताकि वह इसकी पूरी जिम्मेदारी अपने ऊपर ले । पीछे जाकर यह न कहे कि दूसरे ने किया मैंने नहीं किया । अगर इस तरह की बात की जाएगी तो इससे जो खर्चा होता है इससे भी बचा जाएगा

और खर्च भरते समय जो झठ बोलना पड़ता है वह भी नहीं करना पडेगा । भागव साहब यह बात जरूर मानेंगे और इस तरह वह अपनी इखलाकी कमजोरियों से बच जाएंगे । इसलिये मेरा सुझाव यह है कि जो कुछ किसी केंडिडेट के हक में शाया हो वह उसकी जिम्मेदारी पर हो । एक बात में यह अर्ज करना चाहता हं कि पांच सौ रुपये की जो जमानत केंडिडेट से ली जाती है, बहुत से लोग तमाशा देखने के लिए भी अपना केंडिडेचर दे देते हैं और नोमिनेशन पेपर भर देते हैं ताकि दूसरे उम्मीदवार कुछ पैसा उनको दे दें। वे लोग नोमिनेणन भरते बक्त सीरियस नहीं होते इसलिए मेरा सुझाव यह है कि पांच सौ के वजाय जितना सरकार खुशी से मंजुर करना चाहती है अगर आधा रुपया रहे तो अच्छा है । अगर जमानत जब्त हो गई तो सब रुपया जाता रहेगा । जब यह शुगल बन जाएगा तो दूसरे लोग जो केंडिडेचर के लिए सीरियस नहीं होते, जो पैसे के लिए दूसरों के पीछे भागते हैं वह इस तरह की बात नहीं करेंगे । इस लिये मेरा सुझाव है कि वह रुपया सरकार टांसपोर्ट के इन्तजाम के लिए करे। मीटिंग जहां भी हो वहां पर स्टेज में सरकारी लाउड स्पीकर लगे और टर्न वाई टर्न उम्मीदवार जो अपनी बात कहना चाहता है कह ले, इस तरह से आप जो एक वातावरण चाहते हैं कि कोई झगडा न हो, ज्यादा खर्चा भी न हो . इस तरह से सरकार का इस काम में पैसा लगेगा और इसी का इन्तजाम ही होगा और लोगों का रुपया भी बच जाएगा वरना हर एक उम्मीदवार अलग-अलग अपने लाउडस्पीकर का इन्तजाम करेगा जिस की वजह से काफी खर्चा बढ जाता है। अगर इस तरह से किया गया तो इससे बड़ी भलाई होने वाली है। अगर इसमें किसी ने 25 हजार रुपया रखा है और साहे बारह हजार वह ले ले तो उसमें भी सरकार जो पार्टी वाले मेनिफ्रेस्टो छापते हैं, अपनी तरफ से अलग-अलग छापते हैं, वह सरकार की तरफ से छापा

### [श्री अन्दुल गनी]

जाए । अगर इस तरह का सारा काम एक जगह सरकार अपने यहां छापेगी तो इस तरह से छपाई में जो लोगों का खर्चा होता है यह काफी बच जायगां।

जहां तक बैलेट पेपर का ताल्लुक है उसके बारे में पिछला तजवां मेरा यह है कि वह खुज भोजे गये थे और मैंने इस बारे में लिख कर भी पूछा था इलेक्शन आफिसर को और यहां भी तीन बार कहा था, काश, सरकार मेरे ऊपर मुकदमा चलाती, मेंने कहा था कि जी इपलिकेट बैलट पेपर जो स्टेट सरकारें अपने प्रेसों में, सरकारी प्रेसों में, छापती हैं और कई हलकों में इस तरह से ड्यलिकेट येपर छपते हैं और गालिवन मेरे पास अन्ध भी होगा । इस लिए में अर्ज करना चाहता हं कि जिस तरह से नासिक में एक जगह नोट छपते हैं इसी तरह से सरकारी इन्तजाम में भी एक ही जगह बैलेट पेपर छपें। स्टेट सरकारों को जो कि इस तरह के बैलट पेपर छापते हैं इस तरह का उन्हें जख्तयार न हो । उन्हें इप्लिकेट पेपर छापने के लिए अब्तवार नहीं देना चाहिए । क्योंकि इसका नतीजा यह होता है कि जिस केंडिडेट को बहु हराना चाहते हैं इस तरह के इपलिकेट पेपर छाप कर हरा सकते हैं और जिसको जिताना चाहते हों उसको जिता सकते हैं । इसलिए मेरा सुझाव यह है कि सरकार को बैलट पेपर छापने का एक ही जगह इन्तजाम करना चाहिए और यह अख्तयार स्टेटों को नहीं देना चाहिए ।

फिर जो जिल्दसाबी होती है वह बिल्कुल लूख होती है । तो मेरा सुझाव यह है कि यह बाकायवा एक हिस्से में होना चाहिए और जो आवमी बैलटपेपर लेता है उसमें उसके दस्तखत हों, निकान हों, और सारी जिम्मेयारी हो और वह लूज नहीं होने चाहिएं । अगर हम बाकई में डेमोन्नेसी का दावा करते हैं और हम चाहते हैं कि इस में अच्छाइयां आएं

और इस में अच्छाइयां आनी चाहिएं तो इलेक्शन को इस ढंग से किया जाना चाहिए जिसमें चाहे प्रेजाइडिंग आफिसर हो या कोई और हो बह किसी तरह की बद-दयानती न कर सके। वाइस चेयरमैन साहब, यह भी म्सोबत है चुंकि इलेक्शन में अमला दरकार होता है और उस काम में कहीं पर पटवारी लगा होता है, कहीं पर टीचर लगा होता है, और कहीं पर सरकारी मुलाजमीन लगे होते हें। जब इलेक्शन आता है तो हर एक केंडिडेट इस बात की कोशिश करता है कि वह अपने आदमियों को ऐसी जगह ट्रांस्फर करा दे जहां वह इसके इलेक्शन को विन कर सके और उनके इलेक्शन में हर तरह की मदद की सुरत पैदा करे। सो मेरा सुझाव यह है कि जब इलेक्शन हो इनसे 6 महीने पहले कोई ट्रांस्फर न किया जाए । स्टेट सरकारों के हाव में को इस तरह के अख्तमार हैं उन अख्तपारों को वह थोड़ी देर के लिए इस्तेमाल न करें और हमारी सरकार को इस तरह का स्टेटों को सुझाब देना चाहिए कि वह इलैंक्शन के पहले अपने अस्तवारों को टांस्फर करने में इस्तेमाल न करें।

ठीक है भार्यव साहब का में ममनून ह कि उन्होंने इस तरह का सुझाव दिया है लेकिन एक और मुसीबत है जैसे सरकार के यहां जो पटवारी हैं उसके ऊपर जो गिरदावर है, कानगो है, नायब तहसीलदार है, डिप्टी कमिश्नर है, अब इसमें सरकार ने बी० डी० ओज्र० और पंचायत आफिसर भी धुसेड़ दिए है और पता नहीं क्या क्या रख दिए हैं। उन लोगों के पास महकमे चलाने के लिए अपने साधन हैं और वह सब कांग्रेसी उम्मीद-बारों के हक में इस्तेमाल होते हैं और इसका खर्चा कांग्रेसी मैंनों को नहीं पड़ता, क्योंकि मुफ्त में उनको पास सेविकाएं मिली होती हें और इस वस्त वे वालंटियर वन जाती हैं। सच बात तो यह है कि अगर वाएस चैयरंगेन साहब, सरकार गुस्सा न करे कि इस वक्त तमाम इलेक्शन सरकार नहीं लड़ती है,

हआ और आप को इलम ही है कि किस तरह से पंजाब में अंधे र गर्दी हई और किस तरह से हारने बाले जीते । कई बार फ़िगर्स बदलने पडे । तो मेरी रिक्वेस्ट यह है कि कोई टंटा ही न रहे और वहां से सिर्फ कागजों का लाना मकसूद हो और वह भी इस रिटन का कि इतने-इतने इस-इस उम्मीदवार को वोट मिले । इस स भी खर्च में कमी होने वाली है।

एक सझाव मेरा औन 5 और वह यह है कि यह ठीक है कि हमार डिप्टी कमिश्नर ने फरमाया कि हम ट्रिब्यु ल को उडाना चाहते हैं यह वहत म्वारक है जरूर उडा देना चाहिए वयोंकि उनका भी कहना ठीक है और वह इसी इलेक्शन की बात कहते हैं, कई पिछले इलेक्शनों के अभी जायद फैसले नहीं हुए हैं। क्योंकि इसमें काफी ब्रटियां हैं और उनका खयाल है कि हाई कोई में काम जल्दी चल जाएगा। लेकिन मेरा तजबी यह है कि हाई कोर्ट में भी में एक साल की नहीं कहता बरसों के दीवानी दावे अभी पडे हए हैं और उनका टर्न ही नहीं आता । तो आया यह हाई कोर्ट में फिर वह दिब्युनल के फ़राइज जो हैं वह किसी जज को दे देंगे, एक एक को, और वह अपने हाई कोर्ट के पैमाने पर उसको खत्म करेंगे यह बात अभी साफ नहीं हई कि हाई कोई में जाकर प्रोसीजर क्या रखेंगे इसका । इसलिए मेरा यह भी सझाव है कि हाई कोर्ट का फैसला हो या टिब्यनल का हो जिसको भी यह अख्तयार दें उसके यहां काम जल्दी होना चाहिए । आप इलेक्शन कमिशनर की सिफारिश को मानने वाले हैं कि टिब्यनल को उड़ा दिया जाए और इससे में बहत खुश हं लेकिन हाई कोर्ट को कितना मौका रहेगा, वह कितने दिनों में खत्म कर देंगे, यह बात उन्होंने कुछ फरमाई नहीं और इसलिए मेरी यह अर्ज है कि तीन महीने से ज्यादा किसी केस को नहीं लगना चाहिए। रिटनें जब सब जगह से आ गई तो फिर झगड़ा तो यही हो सकता है जैसा मेरे केस में हआ । कानून में इतनी लचक है कि सब से ज्यादा बैलट मझे मिले, पर्चियां

कांग्रेस नहीं लडती है बल्कि आफिसर लडते हें । उनसे जीता नहीं जाता । मैं साफ़ कहना चाहता हं कि न सिर्फ वह बद-दयानती करते हैं आफिसर खुलम खुला फिरते हैं उम्मीदवारों के लिए, कांग्रेसी उम्मीदवारों के लिए बल्कि इससे कहीं ज्यादा वह किसी को छिपा लेते हैं। किसी को उठवा देते हैं, किसी को दवा देते हैं और जो मन में आता है वह करते हैं। इसलिए न सिर्फ तबादले बन्द होने चाहिएं बल्कि आफिसरों के दौरे भी इस वक्त बन्द होने चाहिएं । सिवाए इसके कि इलेक्शन कमिश्नर का अपना एक अमला हो जो सारे दौरे करे और मुनासिब तौर पर वह जाकर इन्तजाम करे और यह जो बी० डी० ओज० हैं, यह जो पंचायत आफिसर हैं, यह जो एस॰ डी० एम० हैं, जो रिटर्निंग आफिसर बना दिए जाते हैं उनसे छटकारा दिलाया जाए। अगर वाकई आपको इलेक्शनों में ईमानदारी लाना मकसद हो और आप यह चाहते हों कि ईमानदारी के साथ इलेक्शन लडे जाएं, इससे खर्चा भी यकीनन कम होगा । मैं अपनी बहन से मुत्तफ़िक हं कि छोटे देशों में शायद आसानी हो लेकिन हमारे यहां अभी सडकें ही पक्की नहीं हैं, पुख्ता नहीं है, जिससे इस वक्त बैलटपेपर आ सकें, फिर लोग कहते हैं कि यह बैलट वोक्सिज बदल देते हैं, यह बैखटों को बदल देते हैं और इस वजह से लोग वहां पडे सोते हैं, कोई वाहर पहरा देता है और कोई साथ-साथ भागता है। इसके बजाए रास्ता यह निकालना चाहिए---यह भेरा सझाब है और मुमकिन है पसन्द आ जाए -- कि जैसे डिस्ट्रिक्ट बोडों में कहिए, या लोकल बाडीज में कहिए, उसी बक्त वह रिजल्ट सना देते हैं इसी तरह वह वहां का रिजल्ट सुनाएं ही नहीं बल्कि जितने उम्मीदबार हों सबसे उसी बनत इनके नमाइन्दों से जो उनके सटिफाइड नमाइन्दे हों उनसे दस्तखत ले कर एक एक कापी उनको भी दे दें । रिटर्निंग आफिसर का सिर्फ इतना ही काम रह जाए कि इसके पास सब रिटर्न ज आ जाएं और वह सब का टोटल कर ले। यह न हो कि जैसा कि पीछे

# श्री अब्दुल गनी

मुझे मिलीं और में हार गया क्योंकि रिटर्निंग आफिसर को अधिकार था कि वह जिस पर्ची को चाहे उसको रद्द करे और जिस को चाहे उसे कबूल करले । फिर मैं ट्रिच्युनल में जीता, हाई कोर्ट में जीता और सुप्रीम कोर्ट में जीता । इसलिए में यह अर्ज करना चाहता हं कि जहां तक इस हाउस के ला का ताल्लुक है उसको भी साफ करना चाहिए । इसमें चार गर्ने थीं । पहली यह कि कौंसिल आफ स्टेट में यानी राज्य सभा में आने के लिए अगर किसी के आगे फ़िगर वन नहीं है, एक नहीं डाला हुआ है, तो वह नाजायज होगी । दूसरा यह कि दो जगह वन ही डाला हआ हो तो क्या पता चले कि किस को प्रेफ्रेंस इसने दिया और वह जाया हो गई। तीसरा यह कि अगर एक भी डाला हआ ही और उसके माथ दूसरा भी डाला हआ हो तो वह नाजायज होगी। चौथी जो है वह बड़े मजे की है कि अगर इस पर कोई निज्ञान हो या राइटिंग हो जिससे यह पहचाना जाए कि बोटर कौन है, किस को देना चाहता है, तो वह नाजायज है। अब यह देखने बाली बात है कि यह तो में मान गया कि अगर एक न हो नो वह कट जाएगा लेकिन जहां निशान पड जाए तो इसमें क्यों जरूरी है कि रिटर्निंग आफिसर यह अदालत लेकर बैठे कि इसने निशान किस लिए लगाया चाहे वह कास का निशान हो, चाहे वह सर्फल का निशान हो, चाहे वह सेमिसकंल का निशान हो और क्यों यह साबित करना पड़े कि उसका प्रीअरेंज था पैसा लेने के लिए या अपना एहसान जिताने के लिए या सरकार को खुश करने के लिए या सरकार से कोई रियायत लेने के लिए उसने ऐसा निशान किया । तो आपको अपनी इस दफ़ा को भी ज्यादा साफ करना होगा और जिस पर कोई निक्षान भी हो, कोई भी फिगर या राइटिंग हो, उसको आप नाजायज करार दें ताकि रिटर्निग आफिसर के हाथ में ऐसा न रहे कि सब से ज्यादा बैलट लेने वाले अब्दुल गनी को 7 महीने के लिए बाहर रख सकें, तो मेरी अर्ज यह है कि ला मिनिस्टर साहब को इस कौंसिल आफ स्टेट के बारे में भी गौर करना होगा कि कोई अगर फ़िगर वन के इलावा कोई भी निशान कहीं डाल दे तो कोई जरूरत नहीं है उसको यह देखने की कि इसने वेईमानी से, पहले से, कुछ-कुछ पैसे ले लिए । सब जानते हें अब तो तीन-तीन लाख रुपये, चार-चार लाख रुपये, खर्च करने वाले राज्य समा में आते हैं । सारे में नहीं कहता, लेकिन कुछ लोग हैं जो आने वाले जनरल इलेक्शन की कीमत अभी पुरी कर लेंगे चार पांच दिन में ही और जहां तक मेरा तर्ज्वा है एक-एक तीन तीन सौ लेता है। तो उसका विचार छोड़ देना चाहिए कि कौसिल आफ स्टेट के लिए अगर कहीं एक फ़िगर या कोई चीज हो तो उसको रह करना चाहिए । हां. एक बात यहां में और कहना चाहता हं कि कि प्रेफ़स का इसलिए रखा गया है कि यह पता चले कि बोटर किसको प्रेफेंस देता है लेकिन अगर वह एक के आगे खाली कास करता है, फिगर एक नहीं लगाता, दो नहीं लगाता, तीन नहीं लगाता. चार नहीं लगाता और वह सिर्फ कास लगाता है कि में एक को ही वोट देना चाहता हूं तो मेरा यह सुझाव है कि उसको रद्द न किया जाए। असेम्बली में मैरी तरह के कई अनपड आदमी आ जाते हैं और उनको अगर समझ में नहीं आया और एक ही आदमी के आगे उन्होंने कास किया तो बडा क्लीयर है कि उनका फ़र्स्ट प्रेफ़ेंस छोड़ कर सब प्रेफ़ेंस उसी को है। इसलिए ला को ऐसा बनाइये जिस से देश की हानि भी न हो क्यों कि बहत से एम० एल० एज० को इतनी समझ नहीं है कि वह किस तरह से फ़र्स्ट प्रेफ़ेंस, सैकेण्ड प्रेफ़ेंस या थई प्रेफ़ेंस दें तो ऐसी हानि भी न हो और बात भी बन जाए और उसका जो दिली मंग्रा है वह भी पूरा कर दिया जाए । खर्चे के चुंकि दोनों पहलू थे, एक लोक सभाका पहलू था और एक यहांका पहलू था, तो यहां भी आप इज्जत रखिए और पैसा कितना ले और कितनान ले यह हाई

यह नाम कहां है, फलां नाम कहां है या फलां निशान कहां है। यह प्रिजाईडिंग आफिसर के रहम पर होता है कि बह अपनी इच्छाअनुसार निशान लगाता है या अपने साईं, मालिक या मिनिस्टर के इशारे पर काम करता है। मेरी अर्ज यह है कि अगर कोई अंघा हो या किसी को कम दिखाई देता हो उसको आप अधिकार दें कि बह अपनी बीवी, बेंटे, माई, मां, बाप जिस को चाहे साथ ले जाए और उनसे अपना निशान लगवा ले। प्रजाईहिंग आफिसर को यह अख्तयार नहीं देना चाहिए।

कुछ वोटें ऐसी ही पड़ी रह जाती हैं उनके बारे में भी सोचना होगा। यह न हो कि पहले जमाने वाली बात दिखाई दे। कभी बैलट खेतों में पड़े पाए गये। वह खेतों में तो ले नहीं गये होंगे जो पड़े रह गये वह किसी ने उठा कर फेंक दिए होंगे। क्योंकि वह खुद वोटर तो फेंकने नहीं जाएगा । वाइस चेयरमैंन साहब, यह भी बात होती है कि कुछ लौग कहते हैं कि अपना वोट बाहर लाओ। सिर्फ रिशवत लेकर नहीं करते। लोक सभा में नहीं राज्य सभा के इलेक्शन में भी होता है। पैसे तब मिलेंगे जब तुम अपना वोट बाहर लाओ और हमें दिखाओ कि तुम ने हमें अपना बोट दे दिया तब तुम्हें पांच हजार या दस हजार देंगे---जो धनी आदमी देते हैं। वह अपना बोट वाहर लाते हैं और बाद में जो दूसरा जाता है वह इसे अपने साथ ले जाता है और जहां अपना डालना है वहां उसका डाल देता है। उसको रोकने के लिए चाहे लोक सभा का हो चाहे राज्य सभा का हो वह बैलट सब के सामने उसको गिनाना होगा। चाहे वह असेम्बनी का मैम्बर हो चाहे वह साधारण बोटर हो। भागैंव साहब ने अपनी अर्जी सरकार के सामने रखने का मौका दिया कि किस तरह से सराको साधारण कर दें कि खर्चा भी कम हो वेइमानी भी कम हो।

एक बात में और अर्ज करना चाहता हूं. अभी पिछले दिनों राजस्थान में दो वाई

कोर्ट देख लेगा जब कोई पिटिशन करेगा । में तो हंस पडा जब में सबसे ज्यादा वोट लेने पर हार गया । मझसे किसी ने पूछा कि क्या अब्दूल गुनी हार गये तो मैंने कहा, हा, हार गया। वह कहने लगे क्यों हार गये ? मैंने कहा कोई हमारे चीफ मिनिस्टर को मबारकवाद देने गया कि अब्दुल गनी हार गया। तो उसने कहा मुझे क्यों मुवारकबाद देते हो जाकर रिटनिंग आफिसर को दो । मैंने रिटनिंग आफिसर से कहा तू गुरू की औलाद है, क्यों नाजायज एक्ट करता है और अपने हाथ खुन में रंगता है ? इसने कहा मौलवी साहब, आप देख लेंगे बात मेरी पूछता रहेगी । बात इसकी पूछता नहीं रही क्योंकि सुप्रीम कोर्ट ने मेरे हक में फैसला दिया । मेरी अर्ज यह है कि जितने अधिकार रिटनिंग आफिसर या पोलिंग आफिसर या प्रिजाइडिंग आफिसर को होते हैं वह सब सरकार के नुमाइन्दे होते हैं, पब्लिक सर्वेंट कहलाते हैं लेकिन करते वह हैं जो मिनिस्टर कहें, करते वह हैं जो चेंफ मिनिस्टर कहे, करते बह हैं जो सेंटर के मिनिस्टर कहें । सबके इलेक्शन आगे होने वाले हें इसलिए मेरी दरख्वास्त है कि जैसे पब्लिक सर्विस कमिशन को आपने अख्तयार दे रखा है कि जो उनके मन में आए बात कहें। सबोडिनेंट संविसिज कमिशन को अलग कर रखा है, उनको आजादी दे रखी है। कारपोरेणन बना रखी है, विजली का वोर्ड बना दिया है, इसी तरह से इलेक्शन कमिश्नर को अख्तयार दीखिए कि जिसको चाहे, जहां से चाहे, भिज-वाए, लगाए और जिस ढंग चाहे वह वोट ले। अगर आपके मन में आ जाए जहां तक बैलट का ताल्लुक है वह ऐसी शकल में हो कि जो वक्सा बाहर पड़ा हो वह पदें के पीछे निशान लगाए और जब डाले तो वह कोई ऐसी ठोस चीज की तरह मालूम हो कि हर एक को पता चल जाए कि उसने वोट डाल दिया है। होता क्या है जो वैलट डालने जाते हैं, जिनको मेरी तरह कम दिखाई देता है. वह प्रिजाइडिंग आफिसर को पुछते हैं कि

# [श्री अब्दुल गनी]

इलेवणन थे एक जगह जहां कांग्रेस सरकार के राजस्थान सरकार के जीतने का उन्हें काफी गुमान था वहां तो उन्होंने बबत पर कर लिया। जहां हार का अमकान था वहां कहा कि न हमारे पास पिट्रोलियम है न हमारे पास इतनी पुलिस है। और इलेक्शन कमिश्नर साहब ने न आब देखा न ताव, न उनके दिमाग में यह बात आई कि जब एक जगह हो सकता है तो दूसरी जगह क्यों नहीं। एक जगह पिटोलियम हो सकता है तो दूसरी जगह क्यों नहीं यह उन्होंने नहीं देखा और उसको 27 दिन के लिए मुलतवी कर दिया। मैं समझता हं कि ऐसा अधिकार इलेक्शन कमिश्तर को नहीं होना चाहिए। जहां मैं चाहता हं कि उसको बड़े-बड़े अधिकार हों वहां उसको ऐसा अधिकार नहीं देना चाहिए कि एक ही स्टेट में दो बाई इलेक्शन हों और वह एक जगह करने दे और सरकार की हिमायत करके उसका मददगार हो जाए। ऐसा करने की इलेक्शन कमिश्नर को इजाजत नहीं होनी चाहिए ।

एक और अर्ज करके में अपनी गुजारशात को खत्म करूंगा वह यह कि कई बार सवाल उठता है कि बैलट जो हैं उनका शुमार फिर से किया जाए। वह क्यों उठता है क्योंकि कई बददियानतियां सामने आईं जब पचियों का शमार हुआ तो बिल्कुल उलटा निकला। इससे जो पहले जाहिर हुआ था क्योंकि बडे-बडे अधिकार होते हैं रिटर्निंग आफिसर को । मेरी दरख्वास्त यह है कि अगर फिर से शमार हो पचियों का, इसी विना पर कोई पिटिशन हो तो वह अख्तयार इलेक्शन कमिश्नर को ही दे देना चाहिये। वह अपने सामने बक्से मंगवाए और बक्से मंगवा कर अपने सामने णुमार कराए, चाहे राज्य सभा का इलेक्शन हो चाहे लोक सभा का हो उसका फायदा यह होगा कि न पिटिशन लम्बी जा सके न ज्यादा झगडे पड सकेंगे और न बडे बडे वकील करने पडेंगे।

वकील बेचारों का जरूर नुकसान होगा लेकिन जहां तक गिनती का ताल्लुक है—-अगर मेरी गिनती हो गई होती तो मुझे सात महीने के लिए इस हाउस से अलग नहीं रखा जा सकता था। क्योंकि पता चल जाता कि अब्दुल ग़नी को सब से ज्यादा वोट मिले। गिनती के मुताल्लक कानून में ऐसी लचक लाइये कि इलेक्शन कमिश्नर ही अपने सामने गिनती कराए और उसको अधिकार होना चाहिए। वह रिटर्निंग आफिसर से भी बहुत बड़ी हस्ती है और यह फैसला तो बहीं हो जाना चाहिए।

जहां तक करप्ट प्रेक्टिसेज का ताल्लुक है वह तो मेरा ख्याल है कि हाई कोर्ट को आपने अख्तियार दिया है। वह देख लेगा कि करप्ट प्रेक्टिसेज हैं या नहीं। अगर होंगी भी तो वह करेगा क्या। वह इसलिए कि वहां एक आदमी हार गया और राष्ट्रपति जी से यहां कहिए या हाई कमांड से कहिए उसको टिकट मिल जाएगा और वह राज्य सभा में आ जाएगा। छः साल भर मजा करेगा। आज वाइस चेयरमैन साहब, सारी दुनिया हमारी हंसी उडाती है। कांग्रेस हाई कमांड या मुख्य मंत्री जी कहिए, प्रधान मंत्री जी कहिए जिसको वह निकालते हैं इसलिए कि उसने इम्परोप्राइटी की---में नहीं कहता कि डिस आनेस्टी की, मैं नहीं कहता कि रिशवत ली जिस पर यह है कि इसने अब्यूज आफ पावर किया, पावर को मिसयुज किया, यहां से उसको चलता करते हैं यह मैंने आज दस्तूर देखा । गांधी जी का दस्तूर और था। उनके यहां अगर कोई अपनी शान से नीचे गिर गया तो फिर उनके लिए आश्रम में कोई जगह नहीं थी लेकिन यहां यह है कि हाई कमांड वाले कहते हैं कि इतनी सजा क्या कम है कि उसको हमने मुख्य मंत्री पद से हटा दिया। उनके नजदीक तो यह बडी सजा हई लेकिन इस ने जो लाखों करोड़ों रुपये बनाया है उसके लिये उसको बखशा क्यों जाए । उसकी इन्क्वायरी क्यों न हो। लेकिन यह

अभी बाइस चेयरमैन साहब, यह चर्चा हुई कि छोटे-छोटे बारह साल के स्कल के बच्चों के वोट भरे हुए थे, लड़कियों के वोट भरे हए थे। हमारे अमतसर के जिले में काफी इस तरह की शानदार मिसालें मिल सकती हैं। तो आइडेंटिफिकेशन कार्ड बन जाने के बाद कोई बारह साल का बच्चा वोट नहीं देपाएगा। कोई एक दूसरे मकाम का रहने वाला, अमृतसर का रहने वाला भंटिंडा में जाकर वोट नहीं कर सकेगा। तो मेरी अर्ज यह भी है कि आइंडेंटिफिकेशन कार्ड बनाया जाना चाहिए देश के बचाव के लिये और इलेक्शन में बोगस वोटर्स को खतम करने कै लिए। वह सभी तरह का काम देगा और आसानी पैदा करेगा। हमारी होम मिनिस्ट्री के लिए भी और एक्सटरनल अफेयर्स मिनिस्ट्री के लिये भी आसानी पैदा करेगा। इसके इलावा चलते फिरते आदमी को 109 दफा में नहीं पकडा जा सकेगा और अगर 109 दफा में पकडे जाएंगे तो उसको जमानत लाने की जरूरत नहीं होगी। पोलिस गलत तौर पर उसे फांस नहीं सकेगी। उसे मसीवत में नहीं डाल सकेगी।

तो मैंने यह चन्द सुझाव पेश किए हैं। उनमें चाहे एक को भी आप कबूल करें या न करें और चाहे मेरे कुछ सुझाव कबुल करें लेकिन मेरी अर्ज है कि उनसे पार्टियों की तलखियां भी कम हो जाएंगी और खर्चां भी कम हो जाएगा जो कि भार्गव साहब का असल मंशा है। यह कहा गया कि कछ सरमायादार लोग हैं जो पीछे बैठे जैसा कि मेरी बहन ने कहा कि वह कुछ रुपया दे देते हें और यह होता है जैसा कि नंदा साहब ने दूसरे हाउस में कहा था। जहां तक मैं जानता हं यहां ऐसे लोग हैं, मैं नाम नहीं लेता क्योंकि चेयरमैन साहब ने कहा था कि नाम कम लिया करो। नाम लेने की जरूरत भी नहीं है क्योंकि वेसे ही जाहिर हो जाता है। तो नंदा साहब ने कहा था कि 60 बोट तो एक इण्डस्टीलेस्ट के कब्जे में हैं चाहे वह बिडला हों टाटा हो, डालमियां हो मैं नाम नहीं लेता

सरकार बड़ी ज्ञान वाली सरकार है। गांधी बाबा का नाम लेने वाली सरकार है। वह न सिर्फ उसकी इन्क्वायरी नहीं कराती बल्कि उनको वर्किंग कमेटी में खास दावत देकर बलाती है. उनकी हिम्मत को बढाया जाता है। उनको तरह-तरह से फिर से लाने को कोशिश की जाती है। इसलिए यह हाई कोर्ट क्या करेगा। मझे इससे कोई ज्यादा चिन्ता नहीं है में तो सिर्फ यही चाहता हं कि इलेक्शन ज्यादा से ज्यादा सरल हो, ज्यादा से ज्यादा साफ हो ज्यादा से ज्यादा आसानियां इसमें हों। फिर चाहे कांग्रेस वाले 100 फीसदी आ जाएं उसकी मझे कोई णिकायत नहीं है। में समझता हं कि डेमोकेसी में जिस को जो हक मिलता है वह मिलना चाहिए।

तो मेरी अर्ज यह है कि जो सुझाब मैंने अर्ज किए हैं उन पर विचार करें और साथ ही उस बात पर विचार करें कि वाकई देश के भीतर एक आदमी बेफिकरी के साब जाए। कोई जरूरत नहीं है कि लोगों के घरों पर पर्चियां बांटी जाएं। आप ऐसा आइडेंटिफिकेशन कोई बनाइये जिस पर उसका नम्बर दर्ज हो । वह अपना जाकर काई दिखाए तो उस को बैलट मिले और सब के सामने वह इस पर निशान करके जहां चाहे डाल सके। इससे न सिर्फ यह आसानी पैदा हो जाएगी कि किसी को किसी के पास जाने की कोई चिन्ता नहीं रहेगी बल्कि उसकी कोई शनाख्त की जरूरत भी न रहेगी। इसमें उसकी तस्वीर होगी और एक आदमी कई जगह पर वोट नहीं डाल सकेगा जैसा कि आजकल डालते हैं। अगर पांच साल में पांच इलेक्शन होते हैं तो जो बैलट जारी करेगा वह कार्ड को हर बार पंच कर देगा और इससे न सिर्फ यह आसानी पैदा हो जाएगी कि बोगस वोटर नहीं बनेंगे बल्कि यह भी हो जाएगा कि देश में कोई देश द्रोही या बाहर से आया हआ कोई इन्फिलेटेटर नहीं रहेगा। क्योंकि हर एक के पास काई होगा जो उसकी जमानत होगी कि वह कौन है किस गांव का रहने वाला है।

को अतातुर्क ने निजात दिलाई लेकिन उसकी पार्टी को भी हटा दिया गया वह जानदार था लेकिन एक आदमी अपनी गद्दी को कायम रखने के लिये तरह-तरह की वद-दियानती करता है वह कहीं तो तरह-तरह के घरमिट जारी करता है और कहीं कोटा जारी करता है। मैं तो सरकार को यह भी सुझाव दूंगा कि वह इस वात को कबूल करू ले कि इखेक्यन के दिन से तीन महीने पहले और तीन महीने वाद कोटा सिस्टम को, लाइसेंस सिस्टम को, या दूसरी रियायतें जो तरह-तरह की आप देते हैं उसको छः महीने के लिए आप रोक दें। इस तरह मैं लमझता हूं कि आधी बीमारी का इलाज हो जाएगा।

तो में उम्मीद करता हूं कि सरकार मेरी अर्ज दामतों पर, मेरे सुझावों के ऊपर घ्यान देने की कोशिश करेगी । यह न समझिए कि मुझे कोई इसलिए इख्तलाफ है कि मैं चाहता हं कि यह सरकार वदल जाए, बिल्कुल नहीं । सरकार रहे लेकिन फेयर मीन्स से रहे। आप ताकत हासिल करें अवाम को ताकत के भरोसे पर न कि सरकारी आफिसरों की ताकत के भरोसे पर। सरकारी आफिसर जहां आपको कामयाव रख सकते हैं वहां आपको गिरा भी सकते हैं। तो उनके हाय में अपनी वागडोर न दीजिए। अपनी बाग डोर जनता के हाथ में दीजिए ताकि जनता जिस ढंग से चाहे और जैसा चाहे वैसा कर सके। जैसा कि वरतानियां में है कि कभी लेबर को आगे लाए कभी इन्तहा पसन्दों को आगे लाए। कभी वजीहत पसन्दों को जिनको टोरी कहते हैं आगे लाए। तो यह तो देश का अपना काम है कि यहां कौन कामयाब हो कौन नाकामयाब हो।

तो में समझता हूं कि भागंव साहब जो बिल लाए हैं और जिसने हमें मौका दिया कि इस पर टीका-टिप्पणी कर सकें और कुछ बातें कर सकें। इससे फायदा ही होगा बणर्ते कि सरकार इसी रोजनी में इसको ले जिस रोगनी में मैंने अर्ज किया है। येंक-यू।]

# [श्री अव्दुल गर्मा] और यहां किसी मेपन

और यहां किसी मेम्बर ने कहा था कि अमी चन्द प्यारे लाल जिस की चडी चर्चा हुई है अब में जिसका आगे को नाम नहीं लंगा जसकी जेव में भी तीस वोट हें और वह जो चाहते ह सब तरह की वदगमानी करते हैं। तो इससे काफी हद तक लोग बच जाएंगे इस तरह से अमीर आदमियों के पास जाने से क्योंकि इलेक्शन फेयर होगा। और फिर यही होगा कि वोटर की मर्जी जिस को चाहे दे। इसकी जरूरत नहीं होगी कि आप अपने ज्यादा आफिसरों को भेंजें या यह वहाना रखें कि पुलिस हमारे पास नहीं है। पुलिस की जरूरत क्या है। दसरे मुल्कों में इस तरह से थोड़ा ही होता है कि पुलिस वाले हों। लोग जाते हैं कारों में बैठकर, पैदल या स्कुटर या साईकल पर और जाकर बोट डाल देते हैं। तो उसको जितना साफ कीजिएगा उतना अच्छा होगा। आप गांधी जी के चेल हैं। गांधी बाबा का नाम लेते हैं। मैं भी कई बरसों तक आपकी तरह ओहदेवार रहा काफी ताकत में रहा अंग्रेज के जमाने में । अंग्रेजों के बाद ताकत में आने की जरूरत नहीं रही आप में भी बहुत से कुर्वांनी देने वाले हैं, बहुत से हैं जिन्होंने कर्वानी दी है। वह कोई हों हमें उससे कोई चर्चा नहीं। हमें उससे कोई गुस्सा नहीं कि दिनेश सिंह क्यों हैं, फलां क्यों है, फलां क्यों नहीं हैं। जिसको पसन्द करें उसको रखिए उससे वहस नहीं लेकिन आप यह कोणिण जरूर कीजिए कि फेयर इलेक्शन हो नहीं तो आपकी वदनामी होगी।

फिर यह देखिये कि दुनिया में डेमोन्नेसी कहां कामयाव है वहां जहां कि जब जरूरत पड़ी तो चचिल से कहा कि रहो और जब जरूरत नहीं पड़ी तो कहा कि इस वक्त जरूरत नहीं है तुम अलग हो जाओ। यह समझना चाहिए कि जहां ताकत है वहां वड़ा अजाब भी है क्योंकि जो पार्टियां ज्यादा पुरानी होती हैं उन की बदनामी भी ज्यादा होती है। तुर्की

SHRIMATI LALITHA (RAJAGO-PALAN) : Madam Vice-Chairman, we are now coming to a conclusion of the debate on this Bill. We have already got the Report of the Third General Election in 1962 and we have also come to know that there is not going to be any change in the election law. Though the provisions of this Bill are not to be implemented, 1 think when Government amends the election law, the provisions of this Bill as well as the recommendations of the Election Commission would be borne in mind. At the very outset, on the 4th March, 1966, Shri Bhafgava said that it was never his intention to do away with the ceiling on election expenses. What he wanted was that the question should be highlighted, people should be made aware of the defects in the election law as far as returns of election expenses are concerned. At the same time, it should be remembered that it is not possible to give a free licence or freedom to anybody to spend any amount. This tendency is increasing and we have to check it. That is the aim of this Bill and in this connection I would like to draw the attention of the House to the summary of recommendations at the end of the Report. The first recommendation says :

"The Commission is of the view that the legal provisions relating to election expenses as they stand at present are of no use and call for drastic amendment of total repeal."

The Law Minister stated that they are not going to accept it but I hope that when they amend the election law they would see that the election expenses are restricted to an amount which could be within the reach of both the poor and the rich. Shri Bhargava is afraid of more moneyed people coming into politics. Tn a democratic country we cannot prevent the moneyed people from entering politics. In my opinion, it is the moneyed people who are helping all the Parties to win elections. Tn a democracy this would be a growing tendency and the only thing Js that we must find ways and means of checking this tendency or lessening this tendency, \gain. Mr. Brnraava has sugreted that all the partie\* --hould come toe'her to an understandine <i effecting cheap and sound elections. "This is a very good -uggestion but I

would like to know whether all the Parties would like to come and meet and discuss this question. This morning Mr. Bhupesh Gupta, while making his speech, said that all the Parties should take a pledge. I really welcome this idea and I only hope that he is serious about it. The recommendation of the Election Commission is on the lines of the Bill in some aspects. The Bill was introduced in 1962 and as the Member had to retire at that lime, the Bill has now been brought in again. If only Government and the Election Commission had taken pains to see the drawbacks, especially as the Bill was originally introduced in 1962, something could have been done promptly. The elections are fast approaching and the election law is not going to be changed in any aspect. The Commission has suggested some very good measures. As there is no time to implement these suggestions. 1 hope the Parties would go through this Report and would give serious attention to these recommendations and also see that they keep the expenses to the minimum'.

One of the recommendations of the Election Commission is on the lines of provisions of section 63 of the British Representation of the People Act, 1949. This is commendable. By this, only persons authorised by the candidate could submit the return of election expenses to the appropriate officer. This provision strictly prohibits any other person from incurring expenses on behalf of the In this way, I think, election candidate. expanses can be checked. I hope in future elections this provision would be added in the election law. Another important recommendation relates to political Parties incurring expenses for a particular candidate or group of candidates. This is not shown in the election expenses of the candidate or candidates. T think the expenses so incurred should also be shown againsi the candidate or candidates concerned. The third thing relates to the time limit foi counting the election return of the candi date. The limit is confined to the date ol ths calling of the election and the date o the declaration of the result. This recommendation forgets the fact that before ca! ling the election and the declaration of th election result, there is bound to be expen di ure. Naturally the-e would be evasior There are some loopholes in the electio law. My colleague, Shrimati Sathe, h:

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### [Shrimati Lalitha (Rajagopalan).]

analysed completely the drawbacks, the defects, the malpractices and the amendments which could be made in our coming elections. She has explained her experience of the United Kingdom and so I am not going into the details of anything but I would just like to say something as far as the elections are concerned. Not only on the eve of the election or on the election day but days before we find several malpractices going on. There has been no check at all, there has been no remedy at all and this thing is still going on. The voters are given money beforehand, not on the election day or on the eve of the election day, to cast their votes for a particular candidate. They are also provided with vehicles to come to the polling booths. The candidates do not say that they are sponsoring these but at the same time we find vehicles at the doors of the voters to take them to the polling booths. Mrs. Sathe has mentioned about bogus rs which malpractice is on the increase. She has suggested that to avoid this menace there should be the system of identity cards. Shri Abdul Ghani has also suggested this and I support this measure that identity cards should be provided to every voter so that this malpractice of bogus voters would be stopped.

1 would like to say something about the polling agents. I ara not saying this from hearsay but out of experience of working in three General Elections as a canvassing agent as well as the polling agent. They are all biassed and there should be some sort of check or vigilance of the polling agents. I can say from my own experience of my own constituency that some of the polling agents of a particular Party are very prejudiced against the interests of the country. They are appointed as canvassing agents or es polling agents or as counting agents.

In conclusion 1 would like to say that as the Bill is going to be withdrawn by Mr. Bhargava, what he said about highlighting the defects must be kept in mind. He «aid that his intention was not to scrap the ceiling on expenditure. He only want d to highlight this problem. He has achieved this Mirpose. I hope 'he provisions of his Bill would be borne in mind when the Election Commission's recommendations are taken up

by the Law Ministry for amending the election law.

I would like to say that this Bill, in all sincerity seeks to find a solution for a cheap and sound election so that a rich as well as a poor man can contest elections with the least inconvenience. I am sure the hon. Minister will give thought to this Bill and evolve in future a code of conduct which will strengthen our democracy. Thank you.

SHRI K. V. RAGHUNATHA REDDY (Andhra Pradesh) : Madam Vice-Chairman, at the very outset I must congratulate Mr. Bhargava for having raised this question in the form of a Bill and inviting the attention of the public to the malpractices existing in the field of elections. Wi h the experience of the various elections that he has had in mind perhaps he wanted to invite the attention of the public as to how far the provisions contained in sections 77 and 78 relating to expenses are being observed either in practice or in the breach. I am happy that Mr. Patfabhi Raman, an experienced lawyer and one who has contested general elections, unlike some of us who are sitting in the Rajya Sabha, i\* sitting here so that he might be able to appreciate some of the complications that one has to face in relation to elections and also in observing the procedures laid down in sections 77 and 78. Sections 77 and 78 lay down the principle that an election candidate or his election agent who pari passu has got a status similar to that of the election candidate in relation to liabilities under the election law shall maintain and submit a return of election account to the Returning Officer within a prescribed time and they must main'ain not only an account book showing day to day account but also the receipts which they have received and all those must be accounted for and submitted in the prescribed form. And if anybody fails in this respect or if anybody exceeds the limit of expenditure prescribed in section 77 he attracts the disgualification of section 123 (7). Subjection (7) of sec'ion 123 lays down that whoever exceeds the limit of the expenditure prescribed by section 77 would be committing a corrupt practice within the meaning of section 123 and thereby his elec" on not only will be s~t aside but he will also incur the disqualification of being prevented  $f^{T}om$ contesting an elect'on for a period of six years. This is the essence of section 77

read with section 123 (7). May be Ihe grounds of social morality or the exigencies of political morality have been responsible for the law-makers to come forward with a provision like the one contained in sections 77 and 78. This Representation of the People Act is based mainly on the Representation of the People Act of England; most of the sections have been completely copied from that Act of England with some verbal alterations here and there to suit certain conditions of Indian lift.

One peculiar feature I would like Mr. Pattabhi Raman to notice is that as far as section 77 is concerned the election account has to be maintained from the date of publication of the notification calling the electorate to elect and the date of declaration of the result thereof, both dates inclusive. In the case of an Assembly election the Governor of the State issues a notification calling upon the constituencies to elect candidates to fill up the vacancies caused in the Assembly which Assembly could have been earlier dissolved by a notification by the Governor or the notification may procede in the same Gazette the notification relating to calling the electorates to elect the candidates and from that date onwards the election account is supposed to be maintained either by the candidate or the candidate's election agent and that must be up to the date when the declaration of the election takes place. In this context, Madam Vice-Chairman, I would like to invite the attention of the Government to certain peculiar circumstances that have arisen due to certain judicial interpretations in this field. Courts have interpreted section 77 to mean in a different manner than is warranted by the language of section 77. Mr. Pattabhi Raman would remember one of the judgments of the Supreme Court in 1957 delivered by Mr. Justice Venkatarama Iyer. I do not exactly remember the case but probably it was Noosmulla Khan's case. Anyway the facts of the case are very clear. Congress Members would be fully aware of the fact that about June or July when the Congress Committees think of selecting their candidates for enSuring elections they call for applications from various intending candidate with a sum of Rs. 200, Rs. 500 or Rs. 1000 as fees for considering their applications. In certain cases for the purpose of setting the election machinery in motion even donations might be collected from various Con-

gress Leaders and workers. In the case in point which I just mentioned what happened was the candidate had sent an application with Rs. 500 to the District Congress Committee sometime in September. In January the Governor of the Madras State dissolved the Assembly and called upon the electorate to elect the candidates to fill the vacancies and in February after the election was over the election return was submitted. Then an election petition was filed against the returned candidate on the ground that there vas a violation of the provisions of section 77 as a result of which he attracted the provision of section 123(7) resulting in the invalidation of the election of the elected Candida e. Rather by a peculiar interpidation of section 77-I hope Mr. Pattabhi Raman would agree with me-the Supreme Court held that the money which he had sent along with his application to the Congress Committee for the consideration of his application in September should have been included in the election return. He had shown an amount of Rs. 6700 in his election return which was perfectly valid because the prescribed limit is Rs. 7,000. But when this sum of Rs. 500 is added to Rs. 6,700, it becomes Rs. 7,200 which is in clear violation of the provision in section 77. Therefore whatever might be the it&-tute we might pass the interpretation given by the court is the law of the land under article 141 of the Constitution and there fo no remedy unless you amend the law. In what form this amendment can be brought forward I do not know because as far as the statute is concerned, by a simple grammatical interpretation of it, it is clear even beyond any fantastic doubt that it should mean only from the date of calling upon the electorate to elect the candidates to the date of declaration of the result of the election. When it is so very clear, if an interpretation is sought to be given like this, we do not know where we stand and I do not think, Madam Vice-Chairman, this decision has been revised at any time later. So this decision stands as a valid decision and as a valid decision of the Supreme Court it is binding on every one of us. I want only to warn all those intending persons who have a desire to contest the general election in 1967 to remember this decision and act accordingly because the various Congress Committees are in the habit of calling for applications with application fees to be paid for (he consideration of their applica-

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# [Shri K. V. Raghunatha Reddy.]

tions. So probably instances like this must have made our hon. friend, Mr. Bhargava, to come forward with a Bill like this in order to expose not only the social malpractices that are prevailing in the field of election but also the legal misinterpretations that have been given to the clear statutes so that the lacunae and Jhe shortcomings in the field may be rectified by the Ministry of Law headed by a very able and experienced lawyer, Mr. Pathak assisted by MT. Pattabhi Raman who is no less able, be cause it may be Mr. Pattabhi Raman himself who may be the victim if he contests the next election and if he does not remember the Supreme Court decision cf 1957. I do not think for a moment that Mr. Bhargava wants to encourage or he wants to allow the money bags to run amuck in the field of election Certainly it is not his intention. It is his desire that the rules of the game in matters of money and every regulation must be strictly obeyed he does not want the situation to develop in such a way where money can be spent right and left. The first act which an M.L.A, or a legislator does immediately after his election is invariably in most of the cases to swear to false statement of account.

That is, a legislator begins his life swearing to a false statement.

SHRIMATI C. AMMANNA RAJA (Andhra Pradesh) : With mental reservations.

SHRI K. V. RAGHUNATHA REDDY: With considerable mental reservations, with a considerable agony in his mind that he is swearing to a statement, which is not correct. This is the way how the law has been worked. Law must reflect the social necessities of an existing situation in a country. If the law does not reflect the social objectives and necessities of a situation in a country, the law ought to be amended in order to give it better effect Thereby it does not mean that we should allow our people to run amuck with their money bags and spend as they like. We know of cases of money bags which work to our detriment, how they enter the Assemblies and Parliament through the means of money, etc.

SHRI M. P. BHARGAVA: Also, tn indirect elections.

SHRI K. V. RAGHUNATHA REDDY : There are judgments of courts. I am not malting any statement on my own responsibility, I can cite a number of judgements where the corrupt practices have been held to be proved and the persons have been disqualified.

Another lacuna is that the candidate need not spend money. The election agent need not spend money. There is no prohibition on any other person spending money, unless he is brought within the compass of an agency and it is a very difficult proposition. I know, and Mr. Pattabhi Raman must be knowing, things have happened in Madras several where there were rich people giving one lakh, two lakhs or three lakhs of rupees to other friends. There is no prohibition on their spending on their behalf, because the link has to be established. It is very difficult for that link to be established, if somebody else spends. Even if I give money to somebody and that somebody spends it for my election, unless the agency is proved, in law, I cannot be liable to be questioned in any election petition. Therefore, in spite of section 77 and the rigours imposed by law, the whole situation is such that the provisions of the law have become farcical in practice, though they exist in the Statute Book. Only for this purpose, to expose this anomaly, I think Mr. Bhargava has brought forward this legislation. Nevertheless, on grounds of political and social morality, we cannot help some provisions of law being on the Statute Book, even though they are unworkable in practice. If thefts increase we are not going to take away provisions relating to theft from the Indian Similarly, even though the Penal Code provisions of law have been observed more in their breach than in their observance, we cannot escape certain provisions of law being put on the Statute Book in the interests of the people and in the interests of political morality. Thereore, I appeal to Mr. Bhargava to withdraw his Bill, but the purpose with which he has moved his Bill has been served very eminently. Thank you.

DR. S. CHANDRASEKHAR (Madras): Madam Vice-Chairman, I just want to

make one point in this matter. To begin with I want to congratulate Shri Bhargava on bringing this Bill before the House. The aims and objects of this Bill are very obvious and, clear. We know that there are several malpractices, loopholes, difficulties and defects. We also know that the Election Commission's recommendations have, by and large, been accepted by the Government. Except this one point on which the hon. Member, Mr. Reddy, has spoken at length, I believe there is one other point that we should remember. If any particular Act happens to be in the Statute Book drafted in such a manner that it goes counter to existing practices of the people at large, then it ceases to have its function of enforcing a particular kind of political or social morality, and it is high time that the Government realised it and withdrew it. It is no use at all having any particular Act or a provision of an Act on the Statute Book, which we know for certain is being violated by everybody. Yet, if we make a pretence that this Act as it exists is being followed and practised by the people for whom it is meant, then that, I submit, is a mockery. Despite the difficulties that the Government may find in accepting this amending Bill, passing it through all the stages that it has to go, before the election is on us. I would request them to see that something is done, so that the candidates concerned who contest the elections, are not expected to make any returns of election expenses. Despite the fact that I have had no direct experience-being in the Rajya Sabha I came by the easy way- I know the way it actually happens. I have had discussion nnd I have talked to people who have contested general elections, particularly to the Lok They go on spending from the day Sabha. they throw their hats in the ring and then I do not think it is humanly feasible or possible or practicable for these contesting candidates to keep a minute account of every important item of expenditure by an expert. There is difficulty even to demarcate which particular item of expenditure is directly related to the election and which item is not related to the election. Then, what really happens is, when the elections are over, he forgets what he has spent, and puts down roughly what he thinks he has spent, which is invariably smaller than the amount that he has actually spent. We should not forget that the purpose of the

man or his main agent is that he wants to win the election, irrespective of any important political Party. He is spending enormous sums of money. He is compelled and persuaded to spend a lot of money and, thereby, he is made by the law, if I may say so, to be dishonest in showing a certain amount, which might be considerably less than what he has actually spent or spent by his friends who support him in the electioneering campaign. Therefore, I am really happy that Shri Bhargava has brought forward this amending Bill, not because he wants this to be adopted. Despite the Government's difficulties, be wants to focus the attention of the Government on v important aspect of this particular provision, which we know is being constantly and regularly violated during the last three elections. I hope and trust that the Government, even if they do not find it possible to do anything about it now, will keep this in mind to see that adequate steps are taken in this regard so that the honesty of the people is not made to appear as dis honesty, because people would like to be honest and report what they do, but it is just not practicable to do so. Thank you.

SHRI M. P. BHARGAVA : Madam Vice-Chairman, I am really grateful to all the hon. Members who have participated in the debate on the Bill under discussion. 1 have given the reasons why I brought forward this Bill in my opening remarks and I need not cover that ground again.

Well, Mr. Bhupesh Gupta, in his usual eloquence, has utilised the opportunity for propagating some of his views so often repeated in this House from time to time. Those are matters which have been discussed so many times in this House that I do not want to waste any further time of the House in dealing with them.

Mrs. Sathe has chosen to oppose the Bill, but while opposing my Bill she has given all the arguments in favour of removing the lacunae which exist in the present election law, and that is exactly what I want to be done. I shall presently deal with it while dealing with the recommendations of the Election Commission.

Then, Mr. Abdul Ghani has always been kind to me and in his usual manner he

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spokes something about me, for which I am grateful to him. He has also tried to bring before the House certain corrupt practices which are possible and he wants the steps taken against them to be tightened.

Mrs. Lalitha (Rajagopalan) again dealt with the same question of corrupt practices. Mr. K. V. Raghunatha Reddy has given ample reasons why this Bill should have come before the House and how things can go astray in the implementation of the law.

Lastly Dr. Chandrasekhar has very ably put one point of view, and I do agree with him that after the elections there will be another occasion Io review the whole election law and try to amend It in time before the fifth general elections take place.

Coming to the remarks of the Law Minister which he made while intervening in the debate, he said that all the recommendations of the Election Commission were being accepted-so much so good. He said that there were three recommendations which it was not possible to accept. Now let us those examine what were three recommendations which were not possible to be accepted and how much weight they had. The first recommendation which is not being accepted is about the multiplicity of candidates, and what are the recommendations of the Election Commission on that account 7 It says :

"If a clear verdict is to be obtained from the electorate grouped in single-member constituencies, it is essential that the contest should be limited to a few worthy candidates, and light-hearted participation by individuals who do not have any substantial electoral support must be checked."

If I may say so, this is a recommendation which is not practicable, and why I say this is, who is to decide before the elections, who are the worthy candidates and who are not the worthy candidates 7 Who is to say that a particular candidate is filing in a light-hearted manner and another particular candidate is serious ? Those are propositions which cannot be implemented, and I quite agree with the Government when they say that they are unable to accept this recommendation.

شرى عبدالغنى ۽ يعض جو سال کمژے ہو جاتر ہیں ہر جگہ کے لئے ظاہر ہے وہ بے ایمائی سے کېژے ہوتر ہیں ۔

[श्री अव्दुल गनी: बाज जो हर साल खडे हो जाते हैं हर जगह के लिए, जाहिर है वह वैईमानी से खडे होते हैं।]

श्री महाबोर प्रसार भागेंगः कितने आदमी होंगे ऐसे, 10, 5, 15 होंगे जो हर साल हर चीज के लिए खड़े होते हैं। ऐसे आपको ज्यादा नहीं मिलेंगे।

The second part of the same recommendation is :

"The security deposit of candidates prescribed in the law should be increased to Rs. 1,500 in respect of an election to the House of the People and Rs. 750 in respect of an election to a Legislative Assembly."

The whole purpose of bringing this Bill was to highlight how election expenses can be curtailed by agreement between parties, by tightening the law. That was my approach, and if we raise the security deposit, the very purpose is defeated. A higher security deposit will make it impossible for poor candidates even to take their chance, because the first hurdle of making deposit of a big amount would be there, and many of us would be there who would not be able to cross this very first hurdle if the deposit is to be increased.

The third part of this recommendation is :

"In regard to the unduly large number of independent candidates, it is common knowledge that many of them only stand with a view to striking a bargain with

†[ ] Hindi transliteration.

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one or the other of the serious candidates and then withdrawing from the contest for a consideration or with a view to splitting the votes of a small section of the people on caste or communal grounds. These are tendencies which militate against fair democratic elections and should be eliminated."

There may be quite some weight in what is said in this recommendation. But there again the difficulty comes of implementation. Who is to deal with the various candidates, the independent ones, and find out from them : "What is the motive, why you have filed this nomination paper ? Do you want to bargain ? Are you a serious candidate or are you a nonserious candidate 7 " Those are things again which are very difficult to ascertain before the elections, because before the elections even the weakest candidate thinks that he has the brightest chance. Nobody is prepared to say before the elections that he is a weak candidate and he has no chance. Therefore, it is very difficult to judge what the real state of affairs is before the elections, and that is how this recommendation which is not being accepted by the Government in my opinion is a proper decision.

Coming to the second recommendation which is not being accepted, it is about the Presidential elections. There they say :

"Every candidate for the Presidential election should be required by law to deposit with the returning officer a sum of Rs. 1,000 to be forfeited in the event of his getting less than one-tenth of the valid votes polled at the election."

The second part of the recommendation is :

"The nomination paper of a candidate, in addition to being subscribed by two electors as proposer and seconder, should be subscribed by eight other electors as supporting the nomination."

As far as the first part of the recommendation is concerned, my objection is the same as for increasing the deposit, and therefore I agree with the Government that this should not be accepted. But the second part of the recommendation, T

think, is a very healthy recommendation and I wonder why it is not being accepted. Where is the difficulty in accepting that instead of two persons ten voters should send in the proposal for a particular candidate ? If a candidate for a Presidential election cannot even get ten electors to propose or second his name, I personally feel that he is not worth being a candidate for Presidential election. I would therefore humbly request the Government to again consider this question and see if the second part of the recommendation can be accepted by them, because I feel the second part of the recommendation would be a very healthy decision as past Presidential elections have shown that there have been candidates who really file their nomination for the sake of showing that they also ran in the Presidential election. There have been such cases in all the three elections, and therefore this will be a safeguard against such candidates filing their nomination and trying to run in the Presidential election. Presidential election is for the highest office of the country and it should be a serious matter, and no lighthearted person should be allowed to take part in the election to such a high office.

Having disposed of these two recommendations, I come to the third recommendation which is not being accepted, and that is about the election expenses, the subject-matter of the Bill under discussion. From what I have heard from the Law Minister my fear has almost come true. Probably the Government has no time at its disposal to amend the law before the coming elections, and that seems to be the reason for not accepting the recommendation. The recommendations are verv clear, and they are such recommendations which should have received the consideration of the Government. And what are the recommendations -

"(i) The Commission is of the view that the legal provisions relating to election expenses as they stand at present are of no use and call for drastic amendments or total repeal.

"(ii) The fact that the expenses incurred by the political parties on the electioneering campaign of individual candidates or groups of candidates do not require to be included in the accounts of the latter makes the prescribed maxima unreal and meaningless.

### [Shri M. P. Bhargava.]

(hi) Although the heavy expenditure now incurred by parties and candidates on their election campaign is undesirable, it is not easy to find practical, effective and generally accepted methods which would make them spend less.

(iv) The number of motor vehicles that may be used for electioneering purposes should be limited to three in an assembly constituency and to six in a parliamentary constituency.

(v) Processions and demonstrations and the display of large sized streamers and banners should be prohibited.

(vi) The use of peripatetic loudspeakers on roads and highways for election propaganda should be prohibited.

(vii) The employment of any paid canvassers other than the duly appointed election agent of a candidate should be prohibited.

(viii) The Commission does not consider it desirable to impose restrictions on other forms of propaganda like large public meetings with loudspeakers arrangements, payment of incidental ex penses to voluntary adult members, election manifestos and pamphlets etc.

(ix) The two main defects in the existing law relating to accounts of election expenses, namely, limiting the period of accounting to the interval between the date of calling the election and the date of declaration of the result and not requiring the inclusion of expenditure incurred by political parties, should be removed by amending the law."

#### And lastly :

"(x) The legal provisions should be spelt out in greater detail so as to make them effective. In particular there should be a provision which prohibits election expenses being incurred by any person othe- than the candidate or his election agent unless authorised in writing by the candidate and which further provides that, where any such authorised person incurs expenses, he should furnish a detailed return of those expenses." Now all these are recommendations which should have got the serious attention of the Government, and I am sorry that they are not receiving the attention which they should have.

Madarn, I am not satisfied with the reasons given by the hon'ble Law Minister for not accepting these recommendations. In fact, instead of meeting the case for not accepting these recommendations by arguments, he went around the circle and read out some portions from a book under the name of "Elimination of Corrupt Practices in British Elections". That was not a thing to be done. Simply quoting from other places and not acting to remove the lacuna in the law is a thing which I do not understand. Therefore, I thought that I should plead with him that even at this late stage Government should act expeditiously and try to bring amendments to the Representation of the People Bill with a view to implementing those recommendations which have been made by the Election Commission because they are satisfied and they have categorically stated that the legal provisions relating to election expenses are not at present able to be implemented and call for drastic amendments or total repeal. Well, that is a clear, categorical recommendation. I do not know why it is not possible to implement it. Therefore, I will still plead with the Law Ministry and the Government of India to reconsider this whole question because still we have, as I stated in my remarks, time enough to go through the whole process in a hurried manner and be ready for the elections in time. As I had said earlier-and I repeat- th\* amendments can be drafted in this month, and by the middle of the next month the amending Bill as regards the election expenses can be got ready and we ian get throu.nh the motion of reference of this amending Bill to the Select Committee before Parliament rises in May. The Select Committee can be charged with the snecific duty to renort by the end of, say, June or the middle of July. Then the two Houses can consider it even in August-Sentember session and'the Bill can become law by the end of September. If that is done, we will have still time enough to make the people understand the kw and implement it in the coming general elections to be held in the beginning of the next year. This time-table is there. It is

possible to amend the law Let us not make our new legislators who are to be elected on the basis of the 1967 elections, fall in line with others, as happened in the last three general elections, to file election returns which are unreal, which are not on a basis as recommended by the Election Commission Let us make the election law such as can be properly implemented during the course of the elections also

I expect nobody to keep day-to-day ex penses of what he is spending every day in the heat of the elections. That is something impossible to be achieved It is neither feasible nor practicable Therefore, I will still request once again, with all the emphasis at my command, that the Government should reconsider the issue and try to bring forward an amending Bill as quickly as possible

I do hope the question will be reconsi dered and proper steps would be taken to see that this is done. Since the provisions of my Bill about the filing of election expenses do not bring out or do not fulfil the objective, I do not intend to press the Bill any further and leave it to the Govern ment to take such steps as they may think necessaly

Madam Vice-Chairman, with your permission I would like to request the House to permit me to withdraw the Bill

The Bill was by leave, withdrawn

5 P M

### **REFERENCE TO REPORTED ARREST** OF SHRI YAGYA DATT SHARMA

ATAL BIHARI VAJPAYEE SHRE Madam, on a point of (Uttar Pradesh) personal explanation In the morning I referred to the reported arrest of Shri Yagva Datt Sharma It so happened that when I was about to speak. I got a slip from a Press correspondent informing me that Shri Yagya Datt Sharma had been arrested but a little while ago I have got a message from the Prime Minister that Shri Yagya Datt Sharma has • been arrested so far I am sorry for the ng information In fact, I should have

personally verified and then referred to the matter 1 apologise.

### HALF AN-HOUR DISCUSSION ON JAYANTI SHIPPING CO LTD.

DAHYABHAI ν. PATEL SHRI (Gujarat) Madam, with your permission, I rise to raise a hlaf-an hour discussion on a matter that has been engaging the atten tion of the House if I may say so, for some years Sometimes public memory is short This House sent me to the PAC., two years ago, four years ago rather-I retired two years ago-and in the PAC-Shri Tyagı was our Chairman-certain en quiries were made into the affairs of the Jayanti Shipping Company of India and doubts were expressed about it Well, that happens in the case of many of the blueeyed boys of the Congress, the matter was just hushed up Again this House was pleased to send me to the National Shipping Board and the first meeting that I could attend after the election was in July 1965 in Madias There also certain remarks were made pertaining to its affairs and doubts were expressed. At the meet ing that followed in Bombay, in October much more was said and the then Minister for Transport, Shri Raj Bahadur promised a full enquiry and a statement before the meeting The Director General of Shipping was also present and he promised to go into it. No report has yet been forth coming and therefore I had to raise this question in this House It is not that I suddenly asked for information I had been reminding the Chairman to hold a meeting of the National Shipping Board ever since. In fact he had promised to hold a meeting at Bhubaneswar so that the Members could have an idea as to what the Paradip Port was like Somehow that meeting was cancelled A few weeks later we were told that a meeting was going to be held at Calcutta That also was can celled and when I pressed the Chairman of the National Shipping Board, Shri Raghu nathsinghji again and again, wrote to him, then a meeting was announced in February when unfortunately I had to go for a party meeting at Madras My meeting had al ready been announced a month earlier and I did point it out to the Chairman but he said I am sorry I would like the new